

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE *TA 1511/87 -*
W.P. No 5431/84 OF

NAME OF THE PARTIES ... *Purushottam Saxena* Applicant

Versus

..... *D. D. I. 808* Respondent

Part A.

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2	<i>order sheet</i>	<i>A4 to A11</i>
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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Recd check on

Dated *30-8-11*

Counter Signed.....

Regent
Subram
Section Officer/In charge

[Signature]
Signature of the
Dealing Assistant

①

ANNEXURE -A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE TA 1511/87 WP (5431/86)

NAME OF THE PARTIES _____

P. Saeemai

Applicant

Versus

Union of Jodha

Respondent

Part A, B & C

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CIVIL
SIDE
CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case W.D. 5431-84
Name of parties Pursothar Soane vs. Union of Telangana
Date of institution 14-11-84 Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1	W.D. with affidavit	36	-	102.00			
	2	And Annex						
		Power	1	-	5.00			
	3	Order 116456	3	-	5.00			
		884.						
	4	Power	1	-	5.00			
	5	Order 23576	4	-	7.00			
		884.						
	6	act. sheet	1	-	-			
		Book copy	1	-	-			

I have this day of 198 , examined

I have compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date.....
Munsarim
Clerk

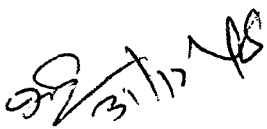
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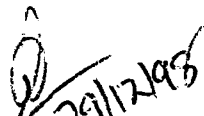
CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

FORM OF INDEX

~~O.A.T.T.A./R.A./C.C.P./~~ No. ¹⁵¹¹-----1987
w.p. 5431/84
P. Saxena - vs. - V.O. 1.8.84.
PART - I

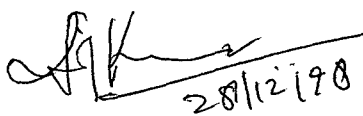
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|----|------------------|--|
| 1. | Index Papers | : - 01 to - 04. |
| 2. | Order Sheet | : - 05 to 10. |
| 3. | Any other orders | : - (11 to 14) N.P. 11,645/84 (By granted) |
| 4. | Judgement | : - (15 & 16) Judgement dt. 20-5-91 of C.A.T. Lucknow Bench. |
| 5. | S.L.P. | : - _____ |


Dy. Registrar


Supervising Officer


Dealing Clerk

Note :- If any original document is on record - Details.


Dealing Clerk

8752

(9) Group No - A 14

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

(LUCKNOW BENCH) : LUCKNOW :

WRIT PETITION NO. 5431 OF 1984

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PURUSHOTTAM SAXENA

... PETITIONER.

VERSUS

UNION OF INDIA & OTHERS

... OPPOSITE PARTIES.

: I_N_D_E_X :

16736

SL.NO.	DESCRIPTION OF PAPERS	PAGE NUMBER
1.	Writ Petition under Article 226 of Constitution of India. ...	1 - 10
2.	A F F I D A V I T ...	11 - 12
3.	ANNEXURE NO. 1 (Selecte List dated 20.10.84) ...	13 - 16
4.	ANNEXURE NO. 2 ... (Railway Board's Circular letter dated 1.5.84 and letter dated 9.5.84 issued by the G.M.(P) NDLS.)	17 - 22
5.	ANNEXURE NO. 3 ... (G.M.(P)'s letter dated 17.10.84)	24 - 31
6.	ANNEXURE NO. 4 ... (Relevant extract from the seniority list published vide letter dated 8.6.84).	32 - 3
7.	ANNEXURE NO. 5 ... (Petitioner's representation dated 23.10.84)	36 - -

LUCKNOWE DATED:

NOVEMBER 12, 1984.

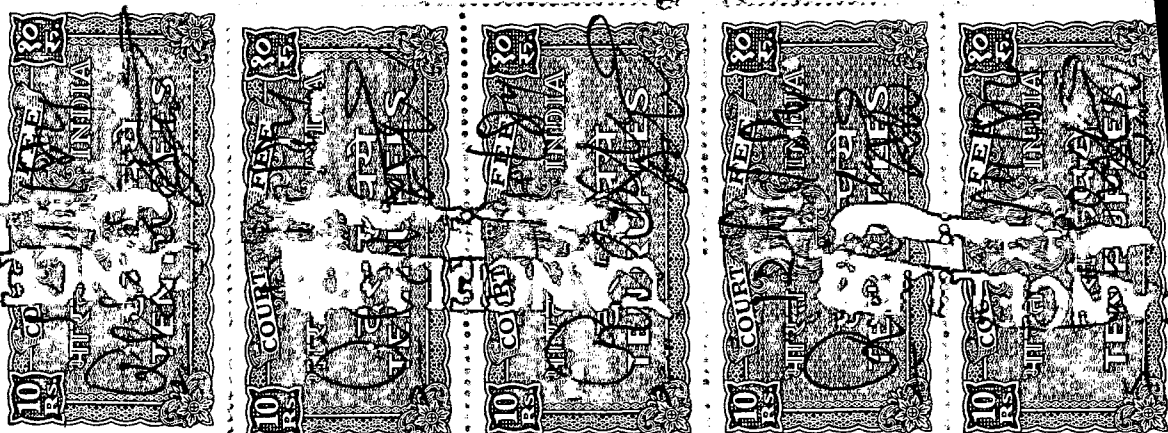

(R.C. SAXENA
ADVOCATE,
COUNSEL FOR PETITIONER)

(A) 1

IN THE HON'BLE HIGH COURT OF JUDICATURE AT AGRAHABAD

(LUCKNOW BENCH) : LUCKNOW :

Writ Petition No. 543 of 1984



Purushottam Saxena, aged about 44 years, son of
Late Sri R.N. Saxena, R/o 25-C, Railway Coloney,
Jail Road, Charbagh, Lucknow.

... PETITIONER.

100928-100h
2, 27, 11, 8
VERSUS

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. General Manager (P). Northern Railway, Baroda
House, New Delhi.
3. Senkor Divisional Signal & Tele-Communication
Engineer, Northern Railway, Hazratganj, Lucknow.
4. M.A. Khan, Signal Inspector Grade II, Northern
Railway, Shahjahanpur.
5. Chhotey Lal, Signal Inspector Grade II, Route
Relay Interlocking, (Construction) Northern
Railway, Kanpur.
6. Surendra Nath, Signal Inspector, Grade II, C/o
Senkor Divisional Signal & Telecommunication
Engineer, Divisional Railway Manager's Office,
Northern Railway, Ferozepur.
7. Sita Ram, Signal Inspector, Grade II, R/o 78-F,
Type II Quarter, Northern Railway Coloney,
Munabber-bagh, Charbagh, Lucknow.

P. Saxena

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ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P. No. 5431 of 1984

25

Date	Not of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
14-1-84	Sd. N. Goyal, Sd. B. Kumar It appears that the initials of opp parties the learned single judge Sd. N. Goyal Sd. B. Kumar 14-1-84 C.M. No. 11645 of 84	
14-1-84	Sd. N. Goyal, Sd. B. Kumar Give notice to the parties to the case. Sd. N. Goyal Sd. B. Kumar 14-1-84	
10-1-85	Notice issued to DP Nos 1 to by RP for filing CA etc. in the No. 11645 (w)-84 and W.P. 31-84 fixing 21-2-85. R	

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

TA 1511/87

REGISTRATION No. _____ of 198 .

Purushottam Saxena

APPELLANT
APPLICANT

VERSUS

DEFENDANT
RESPONDENT

UCJ

Date of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
10-11-89	This case has been received on transfer. As reported by office notice were issued to the parties. Let a fresh notice be issued to the parties, as directed by Hon'ble Shri D. K. Agrawal. JM. List this case for orders on 21.3.90 K₂ B.S. By order of Court	OK This W.P. No 5431/84 received on transfer from Lucknow High Court along with other W.Ps. On the date of transfer the case was admitted. No CA filed. Stay order operating. Transfer notices issued by Amd office (C/c not received from Amd), but neither any reply nor any undelivered covers received back. Submitted for orders. 02 Refuse to issue OR 27/2/90 Notices were issued to 27.2.90 to both the parties. No unissued repd. cover has been return back. Only notice of O.P. No 16 has been return back with postal remark "officer".

20/2/90
21/2/90

31/11/89
27/2/90

T.A. No. 1511/87(G)

(10)

20/8/90

No sitting Adj to 10/11/90 Cor. H.

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20/8/90

(N)

10.10.90

No sitting Adj to 20.11.90

OR

No CA filed.

20.11.90

Honbl. Mr. Justice L. N. Singh

S. P. H. ex parte

Honbl. Mr. M. M. Singh, A.M.

10/11/90

Due to sudden demise of Sri.
B. K. Srivastava Adv. Case is
adjourned to 19.12.90

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O/S

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Am.

19.12.90

No sitting Adj to 22.2.91

22.2.91

No sitting Adj to 9.5.91

9.5.91

Hon. Mr. Justice V. C. Srivastava vs
Hon. Mr. A. B. Gorthi
Am.

Argument heard, Judgement
Reserved.

Am.

ve

Received Copy
of Judgment
2/5/91
for Official.

(11)

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

(LUCKNOW BENCH) : LUCKNOW :

C.M.
m Application No. 11,645 of 1984

Inre:

Writ Petition No. 543 of 1984



Purushottam Saxena, aged about 44 years, son of
Late Sri R.N. Saxena, R/o 25-C, Railway Coloney,
Jail Road, Charbagh, Lucknow.

... PETITIONER.

VERSUS

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. General Manager (P), Northern Railway, Baroda
House, New Delhi.
3. Senior Divisional Signal & Tele-Communication
Engineer, Northern Railway, Hazratganj, Lucknow.
4. M.A. Khan, Signal Inspector Grade II, Northern
Railway, Sahajahanpur.
5. Chhotey Lal, Signal Inspector Grade II, Route
Relay Interlocking (Construction) Northern
Railway, Kanpur.
6. Surendra Nath, Signal Inspector Grade II, C/o
Senior Divisional Signal & Telecommunication
Engineer, Divisional Railway Manager's Office,
Northern Railway, Ferozepur.
7. Sita Ram, Signal Inspector, Grade II, R/o 78-F,
Type II Quarter, Northern Railway Coloney,
Munabber-bagh, Charbagh, Lucknow.

[Handwritten signature]
Advocate

(13)

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(H/BC)

- 2 -

8. R.C. Kalra, Signal Inspector Grade II, C/o
Chief Signal & Tele-Communication Engineer,
Metropolitan Transport Project (Railways),
New Delhi..
9. Imtiyaz Ahmad, Signal Inspector Grade II, C/o
Senior Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's Office,
Northern Railway, Hazratganj, Lucknow.
10. A.K. Chakraborty, Signal Inspector, Grade II?
C/o Senior Divisional Signal & Tele-Communi-
cation. ^{Engineer} Divisional Railway Manager's Office,
Northern Railway, Allahabad.
11. ^H P. Agarwal, Signal Inspector Grade II, C/o
^L Senior Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's Office,
New Delhi.
12. Raj Kumar, Signal Inspector, Grade II,
C/o Chief Signal & Tele-Communication
Engineer, (Constructions), Baroda House,
New Delhi.
13. O.P. Tiwari, Signal Inspector Grade II,
C/o Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's Office,
Jodhpur.
14. K.K. Sharma, Signal Inspector (Instructor),
Signal & Tele-Communication Training School,
Northern Railway, Ghaziabad.
15. x R.P. Gupta, Signal Inspector Grade II
(Instructor) Signal & Tele-Communication
Training School, Northern Railway, Ghaziabad.
16. V.K. § Verma, Signal Inspector Grade II, Signal
Work Shop, Northern Railway, Ghaziabad.

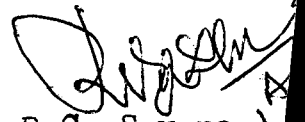
Prasenjit K. Chakraborty

17. A.L. Verma, Signal Inspector Grade II,
Northern Railway, Tundla, District Agra.
18. T.R. Hiteshi, Signal Inspector Grade II, C/o
Senior Divisional Signal Tele-Communication,
Engineer, Divisional Railway Manager's Office,
Northern Railway, Ferozepur.
- ... OPPOSITE PARTIES.

APPLICATION FOR STAY

That for the detailed facts and the reasons given in the Writ Petition supported by an Affidavit, it is most respectfully prayed that the operation of the impugned Select List dated 20.10.1984 contained in Annexure No. 1 may be stayed and the Opposite Parties No. 1 to 3 may be restrained from implementing the said list by means of issuing any posting orders etc. in pursuance to the said Select List during the pendency of the Writ Petition and an ad-interim order to the same effect may also be passed in favour of Petitioner.

Lucknow: Dated:
November 12, 1984.


(R.C. Saxena)
Advocate,
COUNSEL FOR PETITIONER

(15)

Reserved

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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH, LUCKNOW

(4/3)

T.A. No. 1511/87

(Writ Petition No. 5431/84)

Purushottam Saxena

Applicant.

versus

Union of India & ors.

Respondents.

Hon. Mr. Justice U.C. Srivastav, V.C.
Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon. Mr. A.B. Gorthi, Adm. Member)

This writ petition filed by Shri Purushottam Saxena claiming his ~~placement~~ ^{position} in the upgraded post of Signal Inspector grade I (Rs 700-900), having been transferred to this Tribunal under section 29 of the Administrative Tribunals Act, 1985, is before us as the Transferred Application cited above.

2. The applicant was selected for appointment to the post of Signal Inspector grade III (Rs 425-700) on 1.2.1963. Thereafter, he was promoted as Signal Inspector grade II (Rs 550-750) on 26.7.80. In the year 1984, 37 posts of Signal Inspector Grade II were upgraded to Grade I. These upgraded posts are to be filled up "only on scrutiny of service records without holding any written and oral/viva voce test" vide Railway Board letter No. PC-III/83/UPG/3 dated 1.5.84. The applicant, though senior to respondents No. 4 to 18 was not given the benefit of the upgraded post while

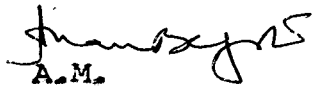
J. Singh

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his juniors were given the same. Obviously some ~~of the~~ selections took place and the applicant ~~was~~ was rejected. It is now well settled that the upgradation and the re-designation of post does not mean change of the post itself and hence the benefit of upgradation should have been given purely based on seniority, ~~when~~ ^{without} subjecting the candidates to fresh selection. We are supported in this view by a decision of Lucknow Bench of Allahabad High Court in the case of P.S.Kapur and others vs. Union of India (1979 LLJ, 290) and State of Maharashtra vs. Association of Maharashtra Education Services Class II Officers and others (1974 (IV) SCC, 706).

3. Despite notice, the respondents have chosen not to file a reply.

4. We therefore, direct respondent No 1 to 3 to give the benefit of upgraded post of Signal Inspector Grade I to the applicant from a date not later than the date on which respondents No. 4 to 18 were granted the said benefit together with all other consequential benefits. The respondents 1 to 3 shall comply with these directions within a period of 90 days from the date of receipt of a copy of this judgment. Parties to bear their own costs.

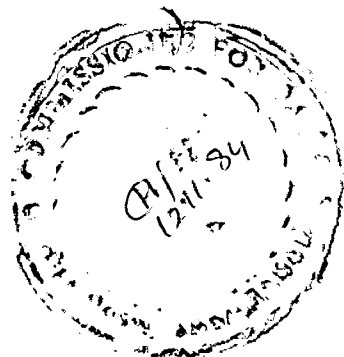

A.M.


V.C.

Shakeel/

Lucknow Dated: 20, 5.91.

8. R.C. Kalra, Signal Inspector Grade II, C/o Chief Signal & Tele-Communication Engineer, Metropolitan Transport Project (Railways), New Delhi.
9. Imtyaz Ahmad, Signal Inspector Grade II, C/o Senior-Divisional Signal & Tele-Communication Engineer, Divisional Railway Manager's Office, Northern Railway, Hazratganj, Lucknow.
10. A.K. Chakraborty, Signal Inspector, Grade II, C/o Senior Divisional Signal & Tele-Communication, Divisional Railway Manager's Office, Northern Railway, Allahabad.
11. P. Agarwal, Signal Inspector Grade II, C/p Senior Divisional Signal & Tele-Communication Engineer, Divisional Railway Manager's Office, New Delhi.
12. Raj Kumar, Signal Inspector, Grade II, C/o Chief Signal & Tele-Communication Engineer, (Constructions), Baroda House, New Delhi.
13. O.P. Tewari, Signal Inspector Grade II, C/o Divisional Signal & Tele-Communication Engineer, Divisional Railway Manager's Office, Jodhpur.
14. K.K. Sharma, Signal Inspector, (Instructor) Signal & Tele-Communication Training School, Northern Railway, Ghaziabad.
15. R.P. Gupta, Signal Inspector Grade II (Instructor) Signal & Tele-Communication Training School, Northern Railway, Ghaziabad.
16. V.K. Verma, Signal Inspector Grade II, Signal Work Shop, Northern Railway, Ghaziabad.



P. Laxmi

17. A.L. Varma, Signal Inspector Grade II, Northern
Railway, Tundla, District Agra.

18. T.R. Hiteshi Signal Inspector Grade II, C/o
Senior Divisional Signal Tele-Communication
Engineer, Divisional Railway Manager's Office,
Northern Railway, Ferozpur.

... OPPOSITE PARTIES.

WRIT PETITION UNDER ARTICLE 226 OF CONSTITUTION OF INDIA

The petitioner named above most respectfully
begs to submit as under:-

1. That the present writ petition is directed
against the select list of Signal Inspectors Grade II
(Rs.550-750) allegedly prepared in accordance with the
instructions contained in Railway Board's circular
letter No. P.C.-III/83/U.P.C./3 dated 1.5.1984 for
placing their names in order of seniority in the penal
of Signal Inspectors Grade I (Rs.700-900) totally
ignoring to consider the case of the petitioner although
he was fully eligible for the same. A true copy of the
select list dated 20.10.1984 issued on behalf of the
opposite party No. 2 is filed herewith as Annexure No.1
to this writ petition.

2. That the Railway Board vide its letter No.
PC-III/83/UPG/3 New Delhi dated 1.5.1984 in pursuance
to a decision taken by the Railway Ministry, issued
executive instructions pertaining to Group "C"
categories for review and re-structuring of cadres.
Besides the other departments the review and
re-structuring of cadres of Group "C" categories

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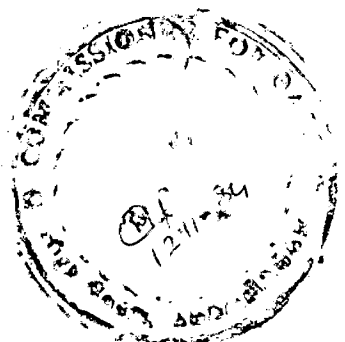
also to be made in the Signal & Tele-Communication Department. A true copy of Railway Board's Circular letter dated 1.5.1984 and letter No. 561-E/255-98 Genl. (PC)/Pt.IV dated 9.5.84 issued by the General Manager (P), NDLS to all concerned, circulated vide Divisional Personnel Officer's letter No. 561-E/85/367/E-3-1/183 dated June 16, 1984 is filed herewith as Annexure No. 2 to this writ petition.

3. That as a result of cadre review and restructuring of Group "C" Cadres in Signal & Tele-communication Department, 37 higher grade posts in the cadre of Signal Inspector Grade I Rs.700-900 were enhanced for upgradation.

4. That the General Manager (P) Baroda House, New Delhi vide its letter No. 754-E/96/78-A (E-II-B) dated 17.10.84 circulated the position regarding upgradation of posts of Signal Inspectors and also published the revised cadre of Signal Inspectors as on 1.1.1984. The distribution of posts of Signal Inspector Grade I Rs.700-900 was also published Division/Unit wise. A true copy of General Manager (P)'s letter dated 17.10.84 referred to above is filed herewith as Annexure No. 3 to this writ petition.

5. That the petitioner on 1.2.1963 was selected for appointment to the post of Signal Inspector Grade III Rs.425-700 by the Railway Service Commission. The petitioner after successfully completing 4 years requisite training joined the said post w.e.f. 4.2.1967.

6. That the petitioner always worked honestly and diligently on the post of Signal Inspector Grade II and maintained his unblemished service record.



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7. That a suitability test of Signal Inspectors for promotion to Grade II, Rs.550-750 was held on 29.3.1980 and 10.4.1980. The petitioner duly appeared in the said test and was found suitable. The result of the suitability test was published vide General Manager (P)'s letter No. 754-E/187(E-II-B) dated 20.5.1980. The name of the petitioner finds mention at Sl.No. 12 in the said letter.

8. That thereafter the petitioner vide order dated 12.5.1980 issued from the Head Quarter Office, Baroda House, New Delhi, was directed to be posted as Signal Inspector Grade II Rs.550-750 in Lucknow Division at Lucknow. The petitioner joined the post of Signal Inspector Grade II on 26.7.1980.

9. That the work, conduct and integrity of the petitioner always remained above the mark and he was also confirmed as Signal Inspector Grade II. The petitioner was never awarded/communicated any punishment/ even adverse entry during his entire service period. The entire service record of the petitioner is wholly unblemished.

10. That a seniority list of Signal Inspectors Grade II Rs.550-750 was published vide General Manager (P)'s letter No. 754-E/162/II(E-II-D) dated 8.6.84. The name of the petitioner in the said seniority list finds place at Sl.No. 110 whereas the names of opposite parties No. 4 to 17 at Sl.Nos. 111, 113, 116, 117, 118, 123, 124, 125, 126, 127, 128, 129, 131 and 120 respectively. The name of opposite party No. 18 does not find place anywhere in the said seniority list and he is also junior to the petitioner as opposite parties Nos. 4 to 17. A true copy of relevant extract from the ser



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list published vide letter dated 8.6.1984 showing the seniority position of the petitioner vis-a-vis his juniors is filed herewith as Annexure No. 4 to this writ petition.

11. That under the restructuring scheme contained in Annexure No. 2 the benefit of upgradation as a consequence of review and restructuring of cadre was to be allowed w.e.f. 1.1.1984 and the pay of the staff selected and posted against the additional higher grade posts will have to be fixed under Rule 2018-B (F.R.-22-C) Indian Railway Establishment Code Volume II w.e.f. 1.1.1984.

12. That in order to implement the restructuring Scheme expeditiously the procedure for selection was simplified and in para 4.1 of Railway Board's letter dated 1.5.1984 contained in Annexure No. 2 it was provided that the existing selection will be based only on scrutiny of service record without holding any written or oral viva-voce test.

13. That the opposite party No. 3 allegedly held the selection according to the instructions of the Railway Board contained in Annexure No. 1 on the basis of confidential reports and selected 37 Signal Inspectors including opposite parties No. 4 to 18 for placing them on the penal of Signal Inspector Grade I (Rs.700-900) for their posting against the upgraded posts.

14. That while considering the cases of the Signal Inspectors Grade II, Rs.550-750 for selecting them to place on the penal of Signal Inspector Grade I Rs.700-900, the opposite party No. 2 did not consider the case of the petitioner and arbitrarily superseded him with his juniors.

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without any just and valid reason.

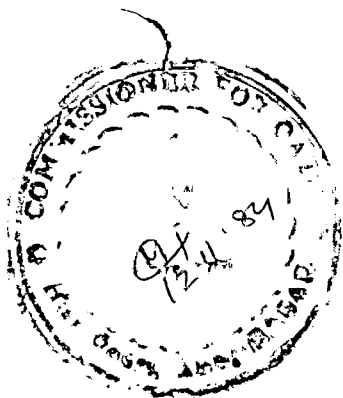
15. That it is respectfully submitted that the petitioner being senior in service and being fully eligible had a preferential right for being considered and the opposite party No. 2 acted illegally in not considering the case of the petitioner.

16. That the act of the opposite party No. 2 selecting the opposite parties No. 4 to 18 without considering the case of the petitioner though he was fully legible for the same and had a preferential right vis-a-vis his juniors offends the constitutional guarantee available under Articles 14 and 16 of the Constitution of India and the impugned select list contained in Annexure No. 1 so far as it relates to opposite parties No. 4 to 18 is wholly arbitrary and discriminatory.

17. That even otherwise also the petitioner's service record being unblemished and there being no other valid and firm material, he could not have been adjudged unfit in the selection for upgradation.

18. That since the upgradation does not involve any element of promotion, the petitioner was entitled to all benefits of upgradation w.e.f. 1.1.1984 without any selection and the opposite parties committed illegality in doing otherwise.

19. That in upgradation the existing seniormost incumbents alongwith their lien are placed on the higher grade posts enhanced under restructuring scheme and no selection is required at all. The impugned select list is wholly arbitrary and uncalled for.



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20. That the petitioner feeling aggrieved with the select list contained in Annexure No. 1 preferred representation dated 23.10.84 but neither any action has been taken in that behalf nor any orders, if passed, have been communicated to the petitioner. A true copy of petitioner's representation dated 23.10.84 is filed herewith as Annexure No. 5 to this writ petition.

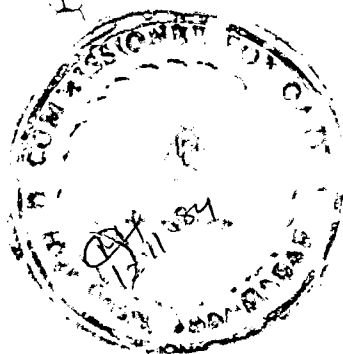
21. That the post of Signal Inspector Grade I, Rs.700-900 is a head quarter ~~control~~ controlled post. The opposite parties Nos. 2 and 3 are expected to issue necessary posting orders in pursuance to Annexure No. 1. However, no posting order till date has been issued in pursuance to Annexure No. 1 and the same is still un-implemented.

22. That in case the opposite parties are not restrained from giving effect to the select list contained in Annexure No. 1 so far as it relates to opposite parties Nos. 4 to 18, the petitioner will suffer an irreparable loss in as much as the opposite parties Nos. 4 to 18 will become senior to the petitioner.

23. That the petitioner feeling aggrieved and having no other alternative efficacious remedy begs to prefer the present writ petition on the following amongst other:-

: _G_R_O_U_N_D_S_ :

(i) Because the petitioner being fully eligible and senior to opposite parties Nos. 4 to 18 had a preferential right for being considered in the selection and the opposite party No. 2 acted illegally in selecting opposite parties Nos. 4 to 18 without considering the



J. Saxena

W. S. M. G.
Acharya

case of the petitioner.

(ii) Because the act of opposite party No. 2 ignoring to consider the case of the petitioner while considering the cases of persons junior to him (Opposite parties Nos. 4 to 18) is wholly arbitrary and discriminatory and is hit by the provisions of Articles 14 & 16 of the Constitution of India.

(iii) Because the petitioner's service record throughout remained unblemished, his integrity having been always certified and no adverse entry being ever communicated, there was no valid and firm material on the basis of which the petitioner could have been adjudged unfit and superseded by his juniors.

(iv) Because the upgradation does not involve any element of promotion and the existing seniormost incumbents along with their being are placed on the higher grade posts enhanced under the restructuring scheme and no selection at all is legally required.

(v) Because the impugned select list and the selection is wholly arbitrary, uncalled for and illegal and is against the very spirit of upgradation.

-: P R A Y E R :-

WHEREFORE, it is most respectfully prayed that the Hon'ble Court may graciously be pleased to:-

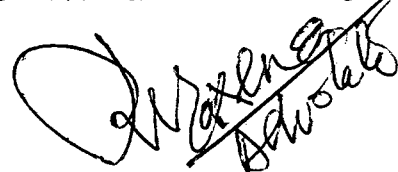
(a) issue a writ, direction or order in the nature of certiorari quashing the impugned select list dated 20.10.1984 contained in Annexure No. 1.

(b) issue a writ, direction or order in the nature of mandamus commanding the opposite parties Nos. 1 to 3 to consider the case of the petitioner in preference to opposite parties Nos. 4 to 18 for allowing him the benefit of upgradation w.e.f. 1.1.1984 under the restructuring scheme.

(c) any other writ, direction or order which is deemed fit and proper under the facts and circumstances of the case may also be issued in favour of the petitioner.

Lucknow:

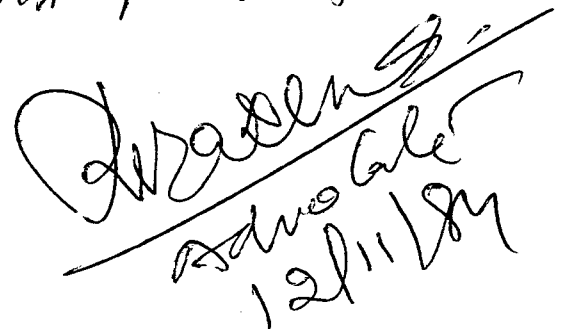
Dated: November 12, 1984.



(R.C. Saxena)
Advocate,

COUNSEL FOR THE PETITIONER.

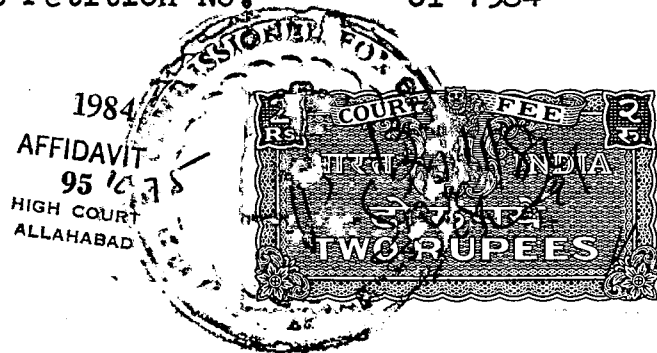
certified that there is
no defect in the above
noted writ petition.


Advocate
12/11/84

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

(LUCKNOW BENCH) : LUCKNOW :

Writ Petition No. of 1984



Purushottam Saxena

... Petitioner.

Versus

Union of India and others

... Opposite Parties.

A F F I D A V I T

I, Purushottam Saxena, aged about 44 years, S/o Late Sri R.N. Saxena, R/o 25-C, Railway Coloney, Jail Road, Charbagh, Lucknow, do hereby solemnly affirm and state as under:-

1. That the deponent is the petitioner in the above noted writ petition and is fully conversant with the facts of the above case.

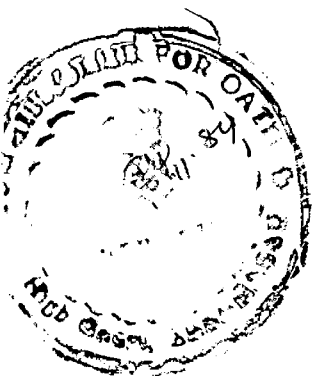
2. That the contents of paragraphs 1 to 22 of the writ petition, except bracketed portions, are true to my own knowledge.

3. That the Annexure Nos. 1 to 5 are the true copies and the deponent has compared them with their originals.

Lucknow:

Dated: November 12, 1984.

P. Saxena
Deponent.



Verification

I, the deponent named above, do hereby verify that the contents of paras 1 to 3 of this Affidavit are true to my own knowledge.

No part of it is false and nothing material has been concealed. So help me God.

Lucknow:

Dated: November 12, 1984.

P. Saxena
Deponent.

I identify the deponent who has signed before me.

R. C. Saxena
Advocate.



Solemnly affirmed before me on November 12, 1984, at 3.30 a.m./p.m. by Sri Purushottam Saxena, the deponent who is identified by Sri R.C. Saxena, Advocate, High Court, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this Affidavit which have been read out to him and explained by me.

Meena Pandey
OATH COMMISSIONER
High Court, Allahabad.

Lucknow Bench
12/11/84
Date

इन दि अमरेबुल हाई कोर्ट आफ जूडीकेवर रेट इलाहाबाद

लखनऊ बेंच - लखनऊ

रिट पिटीशन नं०

आफ 1984

पुरुषोत्तम सक्सेना

- - पिटीशनर

बनाम

यूनियन आफ इंडिया रेंड अदर्स

- - अपोजिट पार्टीज

अनेकार नं० 1

=====

उत्तर रेलवे

प्रधान कार्यालय

बड़ौदा हाउस

नई दिल्ली ।

पत्र संख्या 754ई/10।(1)(ई।। बी)

दिनांक 20-10-84

मंडल रेल प्रबन्धक,

उ० रेलवे, इलाहाबाद, बीकानेर, दिल्ली, फिरोजपुर, जेधपुर, लखनऊ तथा मुरझाबाद ।

उप मुख्य सैक्रेट एवं दूर संचार अभियंता, सिगनल वर्कशाप, गाजियाबाद ।

प्रवर सैक्रेट व दूर संचार अभियंता, एस एण्ड टी ट्रेनिंग स्कूल, गाजियाबाद ।

प्रवर कार्मिक अधिकारी, एम टी पी तिलक, त्रिज, नई दिल्ली ।

मुख्य सैक्रेट एवं दूर संचार अभियंता (निर्माण) बड़ौदा हाउस, नई दिल्ली ।

उप मुख्य सैक्रेट एवं दूर संचार अभियंता (जू.आ) " " "

सहायक, कार्मिक अधिकारी (प्र०का) " " "

विषय - सैक्रेट निरीक्षक ग्रेड -1 वेतनमान ₹ 700-900 (सं.वे.) के पद के लिए चयन ।

- - - - -

सैक्रेट निरीक्षक ग्रेड-1 वेतनमान ₹ 700-900 (सं.वे.) के पद

के लिए इस कार्यालय में हुए चयन के परिणाम स्वयं, जो रेलवे बोर्ड के

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पत्र सं० पी०सी०-111/83/यू०पी०जी०/3 दिनांक 1.5.84 जो इस कार्यालय के दिनांक 9.5.84 के पत्र संख्या- 56ई/255-98-जनरल (पी.सी.) के अन्तर्गत प्रसारित किया गया था, में दी गई हिदायतों के अनुसार गोपनीय रिपोर्ट के आधार पर किया गया है, निम्नलिखित कर्मचारियों को उनकी वरीयता के क्रम में सक्रित निरीक्षक ग्रेड-1 वेतनमान रू० 700-900 (स.वे.) के पेनल पर रखने के योग्य पाया गया है:-

क्र.सं	नाम	पद	मंडल/कार्यालय जहाँ कार्यरत हैं।
1-	श्री के०एल० विश्वास	सक्रित निरीक्षक मस्फ दूर संचार अभि० (निर्माण)	
2-	एस० बी० चटर्जी	"	जोधपुर
3-	आर० पी० मुदगिल	"	संघ दूर संचार अभि० (निर्माण)
4-	जे० पी० गुप्ता	"	बीकानेर
5-	सी० एन० टन्डन	"	मुरदाबाद
6-	कमिश्नर प्रसाद (अ०आ०)	"	इलाहाबाद
7-	केनिथ दास	"	जोधपुर
8-	धनेश्वर राम (अ०आ०)	"	इलाहाबाद
9-	एम० के० शर्मा	"	मु० सं० दूर संचार अभि० (निर्माण)
10-	जी० एस० गर्ग	"	आर० ई० इलाहाबाद, इलाहाबाद ग्रेड
11-	ग्य नि चन्द (अ०आ०)	"	फिरोजाबाद
12-	केसर सिंह	"	दिल्ली
13-	आर० डी० कोहली	"	मुरदाबाद
14-	एस० आर० भारती (अ०आ०)	"	लखनऊ
15-	सरवन सिंह	"	लखनऊ
16-	बलदेव सिंह	"	लखनऊ
17-	वी० एन० प्रसाद	"	मुरदाबाद
18-	एल० पी० चतुर्वेदी	"	लखनऊ
19-	कृष्ण लाल	"	दिल्ली
20-	यू० सी० मेहरा	"	इलाहाबाद



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(1/27)

1	2	3	4
21-	श्री मोती लाल	सकैत निरीक्षक	वीकानेर
22-	" जे०एस० गिल	"	वीकानेर
23-	" राम०एस० खान	"	मुरदाबाद
24-	" छोटे लाल (अ० आ०)	"	मु०स०दूर संचार अ० (निर्माण)
25-	" सुरिन्द्र नाथ (अ० आ०)	"	फिरोजपुर
26-	" सीताराम (अ० आ०)	"	लखनऊ
27-	" आर०सी० कालरा	"	राम० टी० पी०
28-	" इम्तियाज अहमद	"	लखनऊ
29-	" र०के० चक्रवर्ती	"	इलाहाबाद
30-	" रच० पी० अग्रवाल	"	दिल्ली
31-	" राज कुमार	"	मु० स० व० दूर संचार अ० (निर्माण)
32-	" अ० पी० तिवारी	"	जोधपुर
33-	" के०के० शर्मा	"	रस० एण्ड टी स्कूल गाजियाबाद
34-	" आर० पी० गुप्ता	"	" " "
35-	" वी०के० वर्मा	"	सिगनल वर्कशाप गाजियाबाद
36-	" र०एस० शर्मा (अ० आ०)	"	इलाहाबाद
37-	" टी० आर० हितेश (अ० आ०)	"	फिरोजपुर

कर्मचारियों को तदनुसार सूचित कर दिया जाय और उनको बता दिया जाय कि पैनल पर उनका नाम पैनल की अवधि के दौरान सतीभजनक कार्य पर निर्भर करता है । केवल पैनल पर नाम सही अना ही उनको पदोन्नति की गारंटी नहीं है ।

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सर्व श्री पूरन चन्द (अ० आ०) सकैत निरीक्षक दिल्ली,
वी० दयाल (अ० आ०) सकैत निरीक्षक इलाहाबाद व कर्कटा एलपेजो (अ० आ०)

सकैत निरीक्षक फिरोजपुर को सकैत निरीक्षक वेतन मन रु० 700-900 (सी०वे०) के पैनेल पर रखने के विषय में, उनके आई०आर०एस०आई० ई० ट०/ सिकन्दराबाद या एस एण्ड टी० ट्रेनिंग स्कूल, गाजियाबाद में प्रोमोशन कोर्स पूरा करने के पश्चात ही विचार किया जायेगा । 3

उपरोक्त पैनेल अनन्तितम है ।

ह० जीत सिंह
(जीत सिंह)

कृते महाप्रबन्धक (कार्मिक)

निम्नलिखित कार्यालयों को पत्र की प्रति सूचनाएँ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- मुख्य अभियंता, रेलवे इलेक्ट्रिफिकेशन, मथुरा को श्री जी०एस०गर्ग, सकैत निरीक्षक आईटम नम्बर- 10 के सम्बन्ध में प्रेषित/यद्यपि श्री जी०एस० गर्ग, सकैत निरीक्षक का रेलवे इलेक्ट्रिफिकेशन से इलाहाबाद मंडल को स्थानान्तरण आदेश जारी हो गये है । यद्यपि चूँकि एक लम्बे अरसे से आपके यहाँ कार्यरत था । यह घोषणा पत्र की इसके विस्द्धा कोई सतर्कता व अनुशासनिक संबन्धी मामला चिराहिन नहीं है । शीघ्र इस कार्यालय को भेजे ।
- 2- गोपनीय सहायक / मुख्य सकैत एवं दूर संचार अभियंता, नयी दिल्ली ।
- 3- गोपनीय सहायक / मुख्य सकैत एवं दूर संचार अभियंता (निर्माण) नयी दिल्ली ।

सत्य प्रजिलिपि
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- 17 -

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

(LUCKNOW BENCH) : LUCKNOW :

WRIT PETITION NO. OF 1984

Purushottam Saxena

... Petitioner.

Versus

Union of India and others.

... Opp. Parties.

ANNEXURE NO. 2

Northern Railway

Divisional Office,
Lucknow.

No.561E/85/367/E3-1/183.

Dated 16 June'84

To,

All Concerned on Lucknow Division.

All Officers on Lucknow Division.

All Station Masters on Lucknow Division.

All Loco Foremen on Lucknow Division.

All Concerned - 'P' Branch - Personnel.

Divisional Secretary-NRMU/Near Guard's Running Room,
CB/Lucknow.

Divisional Secretary-URMU/T-10 Parcel Office/CB/
Lucknow.

Sub:-Cadre Review and restructuring of Group 'C'
Cadres.

Copy of General Manager(P), N.Railway, Hd. Qrs. Office,
Baroda House, New Delhi's letter No.561E/255-98 Genl(PC)
Pt.IV dated 9.5.84 together with the enclosure is
forwarded herewith for information and necessary action.

Sd/- 16.6.84

for Sr.Divl.Personnel Officer,
Northern Railway, Lucknow.

P. Saxena

.....

Copy of letter No. 561E/255-98 Genl(PG)/Pt.IV. dated 9.5.84, from the G.M.(P)/NDLS to all concerned.

Sub: Cadre Review and restructuring of Group 'C' Cadres.

A copy of Railway Board's letter No. PC-III/83/UPG/3 dated 1.5.84 alongwith its enclosures regarding restructuring of Group 'C' cadres is sent herewith for information and necessary action.

2. The Railway Board desire that restructuring and posting of staff after the due process of selection should be completed expeditiously. A monthly progress report for implementation of these restructuring orders may please be sent to this office by 5th of each month starting from 5th July'84 on the enclosed proforma in a D.O. cover addressed to SPO(PG) to enable the position being put up to G.M. in POM and also to advise the position to Rly.Board.

3. As desired by the Railway Board in para 7 of their letter, the non-functional selection grade posts created in the categories covered by these ~~new~~ orders should be adjusted against upgraded posts. Any holders of non-functional selection grades not to adjusted will continue to retain such grades as personal to them till next review. Details of such cases should be advised to this office for onward submission to Rly.Board.

4. As regards provisions of funds necessary action as indicated in para 10 of Board's letter, may please be taken.



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GOVERNMENT OF INDIA (BHARAT SARKAR)
MINISTRY OF RAILWAYS (RAIL MANTRALAYA)
RAILWAY BOARD

No. PC-III/83/UPG/3.

New Delhi Dated 1.5.84

The General Managers, N.Rly, N.D.
All Indian Railways,
CLW DLW and IEF.

Sub: Cadre Review and restructuring of
Group 'C' cadres.

Arising out of demand made by the staff side in the Departmental councils (Railways) of the joint Consultative Machinery the Ministry of Railways have decided that following Group 'C' categories should be restructured as indicated in Annexure 'A' with effect from 1.1.1984:-

- i) Technical supervisors in the production Units, Open Line including Open Line workshops of the Civil, Mechanical, Electrical and signal & Tele Communication Departments.
- ii) Scientific staff of the CMT under the Mechanical Engineering Department.

2. For the purposes of restructuring, the cadre strength as on 1.1.1984 will be taken into account and will include Rest Giver and Leave Reserve posts.

3. Staff selected and posted against the additional higher grade posts as a result of restructuring will have their pay fixed under Rule 2018-B (FR-22C) RII with effect from 1.1.84. The benefit of fixation effective from 1.1.1984 will also be applicable to the chain resultant vacancies. In effect, the benefit of fixation from 1.1.1984 should be given against all ~~xxx~~ vacancies which arise from restructuring.

4.1. The existing classification of the posts covered by these restructuring orders, as "Selection" and "Non-Selection" as the case may be, remains unchanged. However, for the purpose of implementation of these orders; if an individual Railway Servant becomes due for ~~px~~ promotion to only one grade above the grade of the post

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(Handwritten initials and a circled mark)

held by him, at present, on a regular basis, and such higher grade post is classified as a "Selection" Post, the existing selection will be based only on scrutiny of service records without holding any written and oral viva-voce test. Naturally under this procedure, the classification as (outstanding) will not exist.

4.2. In case, however, as a result of these restructuring orders, an individual railway sergeant becomes due for promotion to a grade above that of the post held by him at present on a regular basis, the modified procedure of selection as aforesaid will be applicable only to the first such promotion (if that post happens to be a 'Selection' post) the second and subsequent promotions, if any, will be based only on the normal rules relating to filling in of 'Selection' or non-selection posts (as the case may be).

4.3. Vacancies existing on 1.1.1984 and those arising on that date from this cadre restructuring should be filled in the following sequence:-

- i) from panels approved on or before 30.4.84 and current on that date; and
- ii) Balance in the manner indicated in paras 4.1 & 4.2 above.

5.1 The extant order regarding recruitment of Engineering Graduates to grade Rs.550-750 will stand modified in that:-

1. 20% of vacancies arising after 1.1.1984 in grade Rs.700-900 in the category of technical supervisors of all Deptts. will be filled by direct recruitment of Engineering Graduates through Railway Service Commissions.
2. There will be direct recruitment in future in the grade of Rs.550-750, except that where a panel of candidates for direct recruitment in this grade has already been received by a Railway Administration from the Railway Service Commissions, appointments therefore (subject to usual formalities) will be made to the grade Rs.550-750.

5.2. Specific qualifications prescribed for Engineering Graduates for recruitment currently to Grade



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Rs.550-750 will now automatically apply to Grade Rs.700-900.

5.3 There is currently provision for direct recruitment in the category of Chemists and Metallurgist Assistants in Grade Rs.425-700 to the extent of 33-1/3%. Consequent to restructuring the percentage of direct recruitment to Grade Rs.425-700 will be raised to 66-2/3%. The qualifications prescribed will remain unchanged. This will, however, be effective for vacancies arising after 1.1.1984.

6. The existing rules and orders in regard to reservation for SC/ST will continue to apply while filling up additional vacancies in the higher grades arising as a result of restructuring.

7. The nonfunctional selection grade posts created in the categories covered by these orders should be adjusted against the upgraded posts. Any holders of non-functional selection grades not so adjusted will continue to retain such grades as personal to them till the next review. Details of such cases should be reported to the Board by 30.9.84.

8. In all the categories covered by this letter even though posts in higher scales of pay have been introduced as a result of restructuring, the basic function, duties and responsibilities, attached to these posts at present will continue to which may be added such other duties and responsibilities as considered appropriate.

9. The Board desire that restructuring and posting of staff after due process of selection should be completed expeditiously.

10. The Railways will carefully assess requirement of funds on account of this restructuring for the year 1984-85 and include them in the Revised Estimates for 1984-85.

Sd/-
(M. Seethram)
Addl. Director Pay Commission
Railway Board.

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PROFORMA

<u>Sl.No.</u>	<u>Category</u>	<u>Grade</u>	<u>Existing Cadre</u>	<u>Revised Cadre</u>
<u>1</u>	<u>2</u>	<u>3</u>	<u>4</u>	<u>5</u>
No. of addl. upgrading posts.	No. of posts filled up.	No. of posts yet to be filled up.	Remarks	
<u>6</u>	<u>7</u>	<u>8</u>	<u>9</u>	



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(Signature)

ANNEXURE 'A'

Statement indicating restructuring of certain Group 'C' cadres.
(Annexure to Railway Board's letter No. PC-III-83/UPG/3 dated 1.5.84)

I. Restructuring of Technical Supervisors in Production Units/Open Line including Workshops in all Technical Departments. viz. Civil Engineering, Mechanical, Electrical and Signal and Telecommunication Deptts.

<u>Grade (RS)</u>	<u>Existing percentage</u>	<u>Revised percentage</u>
425-700	55% **	33%
550-750	30%	30%
700-900	15%	27%
840-1040	10% of	10%

Posts in Rs.700-900

**Applicable only to IOWs, BRIs, PWIs, TXRs/CWIs and supervisors Elec. General Services.

Note:- 1. The existing number of posts in Rs.840-1200 in the production Units/Open line Workshops and the extent procedure for filling them will continue for remain in force.

2. If, prior to issue of this letter, the number of posts existing in grade ~~Rs.840~~ Rs.840-1040 in any particular cadre, exceeds the number admissible on the sanctioned percentage, the excess may be allowed to continue.

II. Restructuring of Grup 'C' Scientific staff in CMT (Mech.Department).

<u>Grade (RS)</u>	<u>Existing percentage</u>	<u>Revised percentage</u>
330-560	15%	15%
425-700	55%	35%
550-900	30%	25%
650-960	not laid down	25%

Plaxene



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

(LUCKNOW BENCH) : LUCKNOW :

Writ Petition No. of 1984

Purushottam Saxena

... Petitioner.

Versus

Union of India and others

... Opp. Parties.

ANNEXURE NO. 3

NORTHERN RAILWAY

Headquarters Office
Baroda House, New Delhi.

No.754-E/96/78-A (ELIB)

Dated: 17.10.84

The Divl. Railway Manager,
N.Rly., ALB, BKN, DLI, FZR, JU, LKO & MB.
Dy. CSTE, Signal Workshop, Ghaziabad.
Principal, S&T, Training School, Ghaziabad.
CSTE (Const.)
Dy. CSTE/EO } N.Rly., Hdqrs. Office
APO/HQ } Baroda House, New Delhi.

Sub:- Cadre Review and restructuring
of Group 'C' Cadres.

As a result of the revised percentage of posts in the various grades of Technical Supervisors in the S&T Engineering Department i.e. Signal Inspectors in pursuance of Railway Board's orders contained in their letter No. PC-III/83/UPG/2 dated 1.5.1984, sanction is accorded by the CSTE(S) with the concurrence of Finance to the upgradation of following additional posts in the cadre of Signal Inspectors by reducing the corresponding number of posts of S.Is in grade Rs.425-700(RS):-

Category & Grade	No. of Posts		Total
	Pt.	Ty.	
Signal Inspector Rs.840-1040 (RS)	21	+	2
" " Rs.700-900 (RS)	37	+	-
" " Rs.550-750 (RS)	-	+	1
" " Rs.425-700 (RS)	58	+	3

P. Saxena



Consequently the revised cadre of Signal Inspectors as on 1-1-84 on this Railway will now be as under:-

<u>Category & Grade</u>	<u>No. of Posts</u>		<u>Total</u>
	<u>Pt.</u>	<u>Ty.</u>	
S.I. Rs.840-1040 (RS)	25	2	27
S.I. Rs.700-900 (RS)	68	4	72
S.I. Rs.550-750 (RS)	76	5	81
S.I. Rs.425-700 (RS)	84	5	89
	253	16	269

The division-wise sanctioned strength and pin pointing of the upgraded posts in each grade is, however, given in Annexures 'A', 'B' and 'C'.

Sd/-

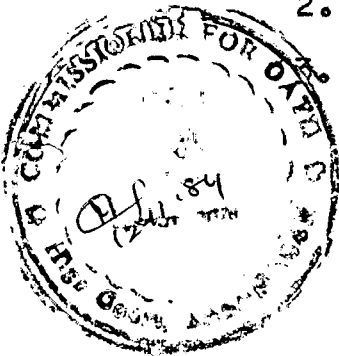
For FA & CAO/F

Sd/-

For General Manager (P)

Copy forwarded for information & necessary action to:-

1. Sr. DAOs, N.Rly., ALD, BKN, DLI, FZR, JU, LKO & MB
2. Sr.DSTE/DSTE N.Rly., ALD, BKN, DLI, FZR, JU, LKO,& MB.
CA/CSTE.



Plaxene

[Handwritten initials and signature]

Annexure 'A'

Division/Unit wise distribution of 27 posts of Signal Inspectors Gr. Rs.840-1040 (RS) is given as under:-

<u>Division</u>	<u>No. of posts allotted.</u>			<u>Remarks, if any.</u>
	<u>Pt.</u>	<u>Ty.</u>	<u>Total</u>	
ALD	6	1	7	1. Floating taken from MB
BKN	-	-	-	2 kept as floating being used in S&T training Centre GZB & Hdqrs.Office.
DLI	7	1	8	1. Extra as floating taken from LKO Divn.
FZR	2	-	2	
JU	1	-	1	
LKO	3	-	3	2 kept as floating and being utilised in Delhi Division & Hdqrs.Office.
MB	2	-	2	1 kept as floating being utilised in ALD Divn.
HQ	3	-	3	2 Extra as floating taken from BKN & LKO Divisions.
S&T Training Centre, GZB.	1	-	1	1. floating post taken from BKN Division.
	25	2	27	



The following posts will be in Grade Rs. 840-1040 (RS):-

ALD/Divn.	=	7	SI/D-1 ALD SI/D-2 ALD SI/DH ALD SI/West ALD SI/Juhi + SI/East Tundla SI/ALJN
DLI/Divn.	=	8	SI/PS/DLI SI/BTI SI/East/DLI SI/D-I UMB SI/TKD SI/D-II,UMB SI/GZB SI/Tech DLI

Plaxene

A/29

(2/30)

JU/Divn.	=	1	To be allotted later on.
LKO/Divn.	=	3	SI/D-I LKO SI/D-II LKO SI/East/BSB
MB/Divn.	=	2	SI/D-I MB SI/D-II, SPN
HQRS.	=	3	SI/DOS SI/General SI/Planning
S&T Training Centre GZB.	=	1	Senior Instructor/ Signal.

Plaxene



Annexure 'B'

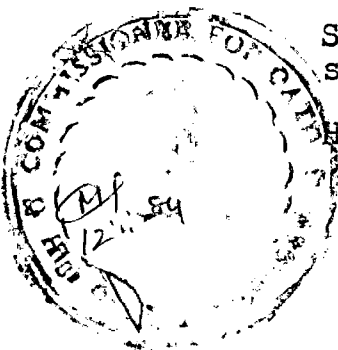
Division/Unit-wise distribution of 72 posts of Signal Inspectors Gr.Rs.700-900 (RS) is given as under:-

<u>Division</u>	<u>No.of posts allotted</u>			<u>Remarks, if any.</u>
	<u>Pt.</u>	<u>Ty.</u>	<u>Total</u>	
ALD	9	3	12	5 extra due posts kept as floating being utilised else-where. FZR-1, LKO-2, Signal Work-shop, GZB-1, S&T Trg. School, GZB-1.
BKN	5	-	5	
DLI	15	-	15	3 extra due posts kept as floating being utilised in S&T Trg. Centre GZB.
FZR	7	-	7	
LKO	13	-	13	
JU	4	-	4	
MB	8	1	9	
S&T Training Centre, GZB.	1	-	1	
Signal Work-shop GZB	1	-	1	
HQRS.	2	-	2	
	68	* 4	= 72	

The following posts will be in Grade Rs.700-900 (RS):

ALD Divn. 12 SI/CNB
SI/ETW
SI/Tech ALD
SI/W TDL
SI/Sec.I/TDL
SI/Sec.II/GMC
SI/Sec.ALJN
SI/Sec.KRJ
SI/Sec.SKB
SI/Sec.East MZP
SI/Sec.ALE
SI/~~Sec~~ Plg.AL

Plaxene





BKN/Divn.	5	SI/D-I BKN SI/D-II BKN SI/D/I RE SI/D-II RE SI/MG BTI
DLI/Divn.	15	SI/West DLI SI/Sec. MUT SI/Test Room DLI SI/D-I/SRE SI/Sec./TKJ SI/BRI/UMB SI/MZM SI/ROK Sec. SI/Sec./NDLS SI/KLK (Sec.) SI/Diesel/NDLS SI/Overhauling/NDLS SI/Safety/DLI SI/Panipat Sec.
FZR/Divn.	7	SI/FZR SI/PTK SI/JUC SI/Sec. LDH SI/Sec. JUC SI/Overhauling/FZR SI/Tech. FZR.
LKO/Divn.	14	SI/RBL SI/PBH SI/Sec. East BSB SI/Sec. Central BSB SI/Sec. PRG SI/Overhauling LKO SI/West BSB SI/Sec. LKO SI/SLN at FD SI/Sec./RBL SI/FD SI/TCH (Technical) SI/II LKO
JU/Divn.	4	SI/Merta Road at Jodhpur. SI/East Jodhpur SI/West Jodhpur SI/Lunã at Jodhpur.



Plaxene

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(Handwritten signature)

MB/Divn.	9	SI/D-II MB SI/D-I SPN SI/LRJ SI/CH SI/Technical MB SI/HPU SI/Sec. II/BE SI/Overhauling/MB SI/ZTS/CH
HQRS.	2	SI/ ML HQ SI/Punctuality.
S&T Training Centre, GZB.	4	-
Signal Workshop GZB	1	SI/Testing.

- Note:- 1. Posts for the resultant vacancies in Grade II arising out of this upgradation will be nominated by the divisions.
2. With the upgradation of 36 posts to Grade Rs.700-900 (RS) there will be simultaneous surrender of 36 posts of S.I. Gr. Rs.425-700 (RS). The surrender will be made by the beneficiary division/Units.



Plaxene

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Division/Unit wise distribution of 81 posts of Signal Inspector Gr.Rs.550-750 (RS) is given as under:-

<u>Division</u>	<u>No.of posts allotted.</u>			<u>Remarks, if any.</u>
	<u>Pt.</u>	<u>Ty.</u>	<u>Total</u>	
ALD	19	-	20	
BKN	7	-	7	
DLI	18	-	19	
FZR	4	3	7	
JU	5	-	5	
LKO	13	-	13	
MB	10	-	10	
Signal W/Shop				
GZB	Nil	Nil	Nil	
	76	5	= 81	

Note:- In view of the additional posts allotted to ~~Distts~~. Allahabad, Delhi, Moradabad, the corresponding number of posts of S.Is Rs.425-700 (RS) should be surrendered by these Divisions.



Plaxene

इन दि अनरेबुल हाई कोर्ट आफ जूडीकेचर रेट इलाहाबाद

लखनऊ वेन्च : लखनऊ

रिट पिटीशन नं०

आफ 1984

पुस्तोत्तम सक्सेना

-- पिटीशनर

बनाम

यूनियन आफ इंडिया रैंड अदर्स

-- अपोज पार्टीज

अनेकर नं० 4

=====

उत्तर रेलवे

प्रधान कार्यालय
बड़ौदा हाउस,
नई दिल्ली ।

रजिस्ट्रार-754 ई/162/1/(ई।डी)

दिनांक 8-6-84

मंडल रेल प्रबन्धक

उ० र० इलाहाबाद, दिल्ली, लखनऊ, मुरादाबाद, फिरोजपुर, जोधपुर और
बीकानेर ।

मुख्य सक्षित एवं दूर संचार अभियंता (निर्माण) बड़ौदा हाउस, नयी दिल्ली ।

सक्षित एवं दूर संचार अभियंता सक्षित एवं दूर संचार प्रशिक्षण केन्द्र ।

मुख्य सक्षित एवं दूर संचार अभियंता, प्रधान कार्यालय, बड़ौदा हाउस,
नयी दिल्ली ।

सहायक कार्मिक अधिकारी (प्र०का०) बड़ौदा हाउस, नयी दिल्ली ।

विषय :- सक्षित निरीक्षक ग्रेड-1 रु० 550-750 (स०वे०) की
अनतिम वरीयता सूची ।

Plaxene

सक्षित निरीक्षक वेतनमान रु० 550-750 (स०वे०) की अनतिम
वरीयता सूची सलग्न है । इस सूची में दिये गये विवरण को संबन्धित

कर्मचारियों को दिखा दिया जाए तथा उनके हस्ताक्षर प्राप्त किये जायें ।
अगर किसी कर्मचारी को इस सूची के बारे में कोई आपत्ति हो तो वह
अपनी आपत्ति 30-6-84 तक लिखित रूप में दे सकता है अन्यथा यह समझा
जायेगा कि कर्मचारी इस वरीयता सूची से सन्तुष्ट है । जो कर्मचारी डेपुटेशन
वगैरह पर गये हुए हैं आवश्यक कार्यवाही सम्बन्धित उन्हीं मंडलों को करनी
है जिन मंडलों से यह कर्मचारी डेपुटेशन पर जाने से पहले काम करते थे ।

कृपया इसे अति आवश्यक समझा जाये ।

संलग्नक- अंतिम सूची ।

ह0 जीत सिंह
कृते महाप्रबन्धक (कार्मिक)

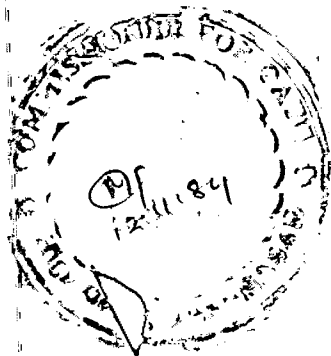
प्रतिलिपि -

- 1- सामान्य सचिव, नार्दन रेलवे मैन्स यूनियन 12 चेम्बरफोर्ड रोड,
नयी दिल्ली ।
- 2- सामान्य सचिव, उ0रे0 मजदूर यूनियन 166/2 रेलवे बंगला
पुंचकुइयाँ रोड, नयी दिल्ली ।

सत्य प्रतिलिपि

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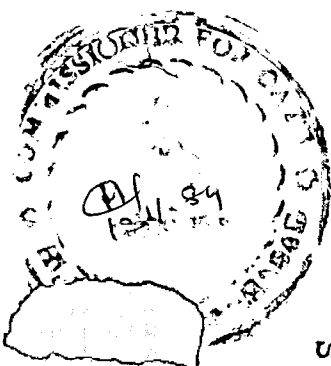


ANNEXURE NO. 4 - CONTD.

SENIORITY LIST OF SIGNAL INSPECTORS GRADE Rs. 550-750 (RS)

Sl.No.	Name	Date of Birth	Date of Appointment	Post	Grade	Substantive Post Held	Date of Confirmation	Official Capacity	Scale	SC or ST	Divn.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	
xxx	xxx	xxx	xxx	xxx	xxx	xxx	xxx	xxx	xxx	xxx	xxx
110.	Parshotam Saxena	1919 -	4.2.67	S.I.	425-700	Ty.	S.I.	550-750	Other	LKO	
111.	M.A. Khan	1.1.40	1.2.63	S.I.	425-700	-	S.I.	550-750	Other	MB	
113.	Chhotey Lal (SO)	8.1.43	1.2.67	S.I.	425-700	-	S.I.	550-750	S.O.	CSIE (Const)	
116.	Surinder Nath (SC)	20.4.42	10.2.67	S.I.	425-700	-	S.I.	550-750	S.C.	FZR	
117.	Sita Ram (SC)	-	4.4.67	S.I.	425-700	-	S.I.	550-750	S.C.	LKO	
118.	R.C. Kalra	30.4.46	25.10.68	S.I.	425-700	-	S.I.	550-750	Other	NTP	
120.	A.L. Verma (SC)	1.1.44	5.7.67	S.I.	425-700	-	S.I.	550-750	S.C.	ALD	
123.	Imtiyaz Ahmad	-	24.6.80	-	-	-	S.I.	550-750	Other	LKO	

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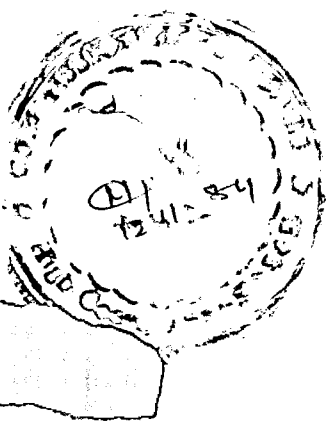
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1351

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.
S/shrt										
124.	A.K. Chakravarty	1.1.55	21.10.80	S.I.	550-750	-	-	-	Other	ALD
125.	H.P. Aggarwal	-	18.11.80	S.I.	550-750	-	-	-	Other	DLI
126.	Raj Kumar	8.7.60	17.11.80	S.I.	550-750	-	-	-	Other	CSTE/Const.
127.	O.P. Tiwari	1.7.53	28.11.80	S.I.	550-750	-	-	-	Other	ZU
128.	K.K. Sharma	15.12.52	14.1.81	S.I.	550-750	-	-	-	Other	S&T Trg. Centre/GZB
129.	R.P. Gupta	10.12.52	14.1.81	S.I.	550-750	-	-	-	Other	-do-
131.	V.K. Verma	-	14.8.81	S.I.	550-750	-	-	-	Other	Signal Works Shop/GZB
xxx	xxx	xxx	xxx	xxx	xxx	xxx	xxx	xxx	xxx	xxx

Praxene



- 36 -

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) : LUCKNOW :
WRIT PETITION NO. OF 1984

Purushottam Saxena ... Petitioner.
Versus
Union of India and others. ... Opp. Parties.

ANNEXURE NO. 5

General Manager
(Signal & Telcom)
N.Rly. Baroda House,
New Delhi.

Sub: Appeal against the panel of SI's for Rs.700-900.

Ref. Your letter No. 759 E/101/(E 11 B) Dt.20.10.84.

Sir,

With due respect I state that I have not been included on the panel of SI's Rs.700-900 circulated vide above letter.

I have not been communicated any adverse confidential report so far and there is no DAR case against me.

The upgradation is affected from 1.1.84 for which confidential report of 1982-83 are to be taken into account but no adverse confidential reports have been communicated to me till date.

I request that my appeal may please be considered on above grounds and my name may be placed on the panel of SI's Rs.700-900 in between Sh. J.S.Gill S.No.22 and Sh. M.A.Khan S.No. 23.

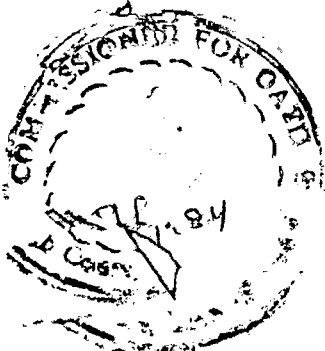
Thanking you Sir in anticipation.

Yours Obediently

(P. Saxena)
Signal Inspector(West)
N.Rly.Lucknow.

23.10.84.

....
TRUE COPY *P. Saxena*



49 5

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
(LUCKNOW BENCH) :LUCKNOW:

C.M. Application No. 1357 (W) 1984.

Purushottam Saxena, aged about 44 years, son
of Late Sri R.N.Saxena, Resident of L-25-C,
Railway Colony, Jail Road, Charbagh, Lucknow.

Applicant.

IN RE:
W.P. No. 5431 of 1984



CANCELLED

1-452
27/10-

Purushottam Saxena

Petitioner.

V e r s u s

Union of India & others

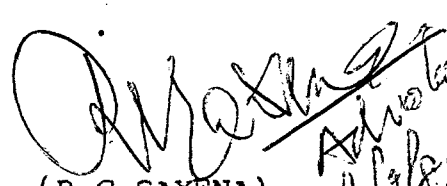
Opp.Parties.

APPLICATION FOR CORRECTION

2013

That for the detailed facts and the reasons
given in the accompanying affidavit, it is most respectfully
prayed that the interim stay order dated 14.11.1984
passed in C.M. Application No.11645 of 1984 by the
Division Bench consisting of Hon'ble Mr.Justice K.N.Goel
and Mr.Justice Brijesh Kumar may be corrected to the
effect that the post of Signal Inspector of Grade I instead
of Grade II be kept vacant.

Lucknow, dated;
Feb 26, 1985.


(R.C.SAXENA)
Advocate
!COUNSEL FOR THE PETITIONER!

21/11/84

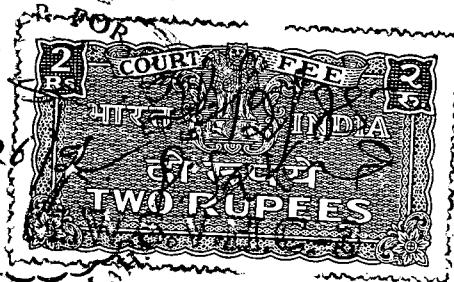
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21.2.85

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLHABAD,

(LUCKNOW BENCH) :LUCKNOW:

Writ Petition No. 5431 of 1984

1985
AFFIDAVIT
6164/32
HIGH COURT
ALLAHABAD



Court, ALL

PURUSHOTTAM SAXENA

....

Petitioner.

V e r s u s

Union of India through G.M. N.R.,
Baroda House, New Delhi & ors

....

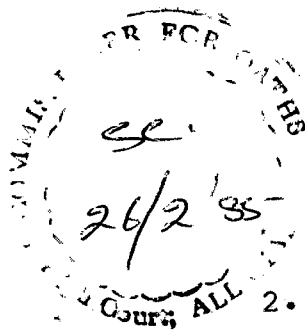
Opp. Parties.

A F F I D A V I T

I, Purushottam Saxena, aged about 44 years, son of Late Sri R.N.Saxena, Resident of L-25-C, Railway Colony, Jail Road, Charbagh, Lucknow, the deponent do hereby solemnly affirm and state on oath as under:-

1. That the deponent filed the aforesaid writ petition praying for writ of certiorari to quash the select list dated 20.2.1984 contained in Annexure no.1 and a writ of mandamus ~~xxxxxxixxxx~~ commanding the opposite-parties 1 to 3 to consider the case of the deponent for upgradation in preference to the opposite party nos. 4 to 18.

c.N. 32/0164



2. That the deponent alongwith the writ petition also moved an application for stay praying for staying the operation of the impugned select list dated 20.10.1984.

...2...

Saxena

(P/16)

A/57

(2).

5/3

3. That the Hon'ble court admitted the writ petition and passed the order dated 14.11.84 on the stay application quoted hereunder:-

"Issue notice to the opposite parties.
In the meantime, one post of Signal Inspector, Grade II, shall be kept vacant. If the petitioner succeeds, he will be entitled to that post with effect from the same date from which his next junior is promoted to that cadre.

Sd.K.N.Goyal.

Sd.B.Kumar.
14.11.1984"

SC
26/2/85
ALAN

4. That the dispute in the present writ petition relates to upgraded post of Signal Inspector Grade I and not to Grade II.
5. That due to inadvertent mistake while ~~passing~~ ^{scribing} the stay order dated 14.11.84 instead of Grade I, Grade II has been written.
6. That the deponent could know about the aforesaid mistake only when he got the certified copy of the stay order dated 14.11.84.
7. That in case the necessary correction in the stay order dated 14.11.84 is not ordered, the existing order would be futile and ineffective.

Lucknow, dated.
Feb. 28, 1985.

Plaxene
DEPONENT

VERIFICATION

I, the abovenamed deponent, do hereby verify that the contents of paras 1 to 7 of this affidavit are true to my own knowledge. Nothing material has been concealed by me, so help me God.

Lucknow, dated;
Feb. 28, 1984.

Plaxene
DEPONENT

5/5

(169)

5/4

(3).

I identify the deponent,
who has signed before me.

[Signature]
26/2/85

(R.C.SAXENA)

Advocate
Counsel for the deponent.

Solemnly affirmed before me on 26.2.85
at 2730 am/pm by the deponent, Puzushottam.
who is identified by Sri R.C.Saxena,
Advocate, High Court, Lucknow Bench.
I have satisfied myself by examining the
deponent that he understands the contents
of this affidavit which have been read
out and explained by me.

26.2.85

Bhhaba.

S. Chandra

Adm. C. No. 32/0164/85
Dated 26.2.85

Exhibit copy.

IN THE COURT OF JUDICATURE AT ALLAHABAD

(CIVIL) : 11945 :

Civil Application No.

(1) 1984.

A/C

Respondent herein, aged about 44 years, son
of Late Mr. ... Resident of 1-25-C,
Railway Colony, Gali Road, Chhargh, Lucknow.

....

Applicant.

RE: RE:

No. 10. 5421 of 1984

(Handwritten signature/initials)

Respondent herein

....

Petitioner.

V C R S U S

Union of ... others

....

Opp. Parties.

DECLARATION OF CORRUPTION

That for the detailed facts and the reasons
given in the accompanying affidavit, it is most respectfully
prayed that the Interim stay order dated 14.11.1984
passed in Civil Application No. 11945 of 1984 by the
Division Bench consisting of Hon'ble Mr. Justice K.M. Cool
and Hon'ble Mr. Justice ... may be corrected to the
effect that the post of Signal Inspector of Grade I instead
of Grade II be kept vacant.

Lucknow, dated:
24.11.1984
Filed

(R.C. SINGHA)
Advocate
COUSIN FOR THE PETITIONER

(Handwritten signature/initials)

84

IN THE HIGH COURT OF JUDICATURE AT CALCUTTA,

(CIVIL) SUITS:

Writ Petition No. 5481 of 1967

3/12

PURUSHOTTAM DAS

....

Petitioner.

Versus

Union of Trade Unions, G.M. No. 1,
Barrack Road, New Delhi Corp

....

Opp-Parties.

AFFIDAVIT

I, Purushottam Das, aged about 44 years,
son of Late Sri K. S. Das, Resident of L-25-C, Railway
Colony, Civil Road, Chattergh, Lucknow, the deponent do
hereby solemnly affirm and state on oath as under:-

1. That the deponent filed the aforesaid writ petition
praying for writ of certiorari to quash the select
list dated 20.7.1966 contained in Annexure no.1 and
a writ of mandamus commanding the
opposite-parties 1 to 3 to consider the case of the
deponent for upgradation in preference to the opposite
party nos. 4 to 15.
2. That the deponent along with the writ petition also
moved an application for stay praying for staying
the operation of the aforesaid select list dated
20.7.1966.

- 4/55
3. That the Hon'ble court admitted the writ petition and passed the order dated 14.11.84 on the stay application noted hereunder:-

"Issue notice to the opposite parties.
In the meantime, the post of Signal Inspector, Grade IX, shall be kept vacant. If the petitioner succeeds, he will be entitled to that post with effect from the date from which his next junior is promoted to that cadre."

(8/11)

Ed.K.M.Coyal.

Ed.L.Kumar.
14.11.1984"

4. That the dispute in the present writ petition relates to upgraded post of Signal Inspector Grade I and not to Grade IX.
5. That due to inadvertent mistake while passing the stay order dated 14.11.84 instead of Grade I, Grade IX has been written.
6. That the respondent could know about the aforesaid mistake only when he got the certified copy of the stay order dated 14.11.84.
7. That in case the necessary correction in the stay order dated 14.11.84 is not ordered, the existing order would be futile and ineffective.

Deponent, dated.

14.11.1985
Feb 26

DEPONENT

VERIFIED BY

I, the undersigned deponent, do hereby verify that the contents of pages 1 to 7 of this affidavit are true to my own knowledge and belief and have been conceived by me to help in the case.

Deponent, dated.

Feb 26 1986

DEPONENT

A/56

(3).

A/12

I identify the deponent,
who has signed before me.

(R.C. SARIN)

Advocate
Council for the deponent.

Solemnly affirmed before me on 26.2.85
at am/pm by the deponent,
who is identified by Sri R.C. Sarin,
Advocate, High Court, Lucknow Bench.
I have satisfied myself by examining the
deponent that he understands the contents
of this affidavit which have been read
out and explained by me.

In the Hon'ble High Court of Judicature at Allahabad

अदालत श्रीमन्

(Ancient Bench) Lucknow महोदय

Writ Petition No 5431 of 1984

वकीलतागत



वकीलतागत Petition

Purshottam Saxena

वकील

Union of India & others

प्रतिवादी/रेस्टाडेन्ट opp. Parties

W.P. संख्या मुकदमा 5431 सन 1984

पेशी की त TO

अपर मुकदमा में अपना और से श्री Siddharth Verma, Advocate

एडवोकेट/वकील महोदय को अपना वकील नियुक्त करके इफ्तार करता हूँ

और लिख देता हूँ कि मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील

द्वारा जो कुछ पैरवी व जवाब व प्रश्नोत्तर करें या कोई कागज दाखिल करें

या लौटावा या हमारी ओर से डिग्री जारी करा दें और स्वयं वसूल करें

या पुनर्हजमा या इक्वान दावा तथा अपील व निगरानी हमारी ओर से

हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करे या मुकदमा उठावें

या कोई स्वयं जमा करें या हमारी विपक्षी परीक्षा की का दाखिल

किया हुआ स्वयं अपने या हमारे हस्ताक्षर मुपत्त इस्तखती रसीद से लेने का

यह नियुक्त करें वकील महोदय द्वारा की गई वह

सब कार्यवाही हमको सर्वथा स्वीकार है और होगी इसलिये यह वकीलता

हस्ताक्षर Sr. Dwl. Signal & Tele-Comm
nication Engineer, North Com Rly
Hazratgaj, Lucknow
(Opposite Party no.3)

सती गवत सती गवत

दिनांक महीना

सन 19 ई 0 1

ACCEPTED

Sherma

(SIDDHARTH VERMA)

ADVOCATE

SR
11-3-85

NW
21.11.84

In case of the High Court of Judicature at Allahabad
(Allahabad Bench, Lucknow)

व अदालत श्रीमान
D. Purushottam Saxena

वादी (मुद्दे)
प्रतिवादी (मुद्दालेह)

का वकालतनामा

2
1

Purushottam Saxena

वादी (मुद्दे)

Union of India & others बनाम प्रतिवादी (मुद्दालेह)

नं० मुकद्दमा सन् १६ पेशी की ता० १६ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री R. C. Saxena

Advocate, High Court एडवोकेट

महोदय

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटाएँ या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करे-वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेसी स्वयं या किसी अपने पैरोकार को भोजता रहूँगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

P. Saxena

हस्ताक्षर

साक्षी (गवाह).....साक्षी (गवाह).....

दिनांक..... 12 महीना

11 - 84

हाईकोर्ट इलाहाबाद उच्च न्यायालय, लखनऊ

(अध्याय १२, नियम १ और ७)

दीपक चिह्न

प्रार्थना (मुद्रांकित) प्रार्थना - पत्र संख्या तम १६ १०

W.P. No 5431 of 1984
Pranushottam Saxena

प्राथम्य

Union of India & others

प्रार्थना

To, C.P. Tewari, Signal Inspector Grade II,
40 Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's
Office, Jodhpur.

प्रार्थना

01-013

चूंकि ऊपर लिखे प्राथम्य ने इस न्यायालय में उपर्युक्त मुद्दों के सम्बन्ध में

..... के नाम के लिये प्रार्थना-पत्र

दिया है, और आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 तम १६ ११

O.P. 01109

नाम न स्वीकार कर
मानुसार विज्ञापित किसी और

No 1393
Stamps affixed except in case of urgent letters of not more than the limit prescribed in the Post and Telegraph Office, no which no acknowledgment is due.

Received a V.P. registered

addressed to S.O.P. Tewari
Jodhpur

Signature of Receiving Officer

Insured for Rs. (in figures)

(in words)

Insurance fee Rs. 0.

Weight (in words) Date

लिपि

पिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५९ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलबाना मिला गया।

तलबाना प्राप्त करने वाले व्यक्ति के हस्ताक्षर

W.P.

1/10

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानो विभाग

प्रकीर्णक (मुतफरिक) प्रार्थना - पत्र संख्या सन १९ ई०

W.P. No. 5431 of 1984

सन १९ ई० में

Purushottam Saxena

प्राथी

Union of India & others

प्रत्याथी

To: Surendra Nath

Signal Inspector Grade II

G/O Senior Divisional Signal & Telecommunications

Engineer, Divisional Railway Manager's Office

North Western Railway, Ferozepur.

01/6

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

के नाम

केलिये प्रार्थना-पत्र

21

2

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक माह सन १९ ८१

को या उससे पूर्व उपस्थित होकर कारण बतलावे कि प्रार्थना-पत्र क्यों न स्वीकार का किया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिये होंगे।

1392

Stamps affixed except in case of uninsured letters of not more than the initial weight prescribed in the Post and Telegraph Guide Rs. 2. Date: 10/10/84

Received a V. P. registered

addressed to

Surendra Nath

Ferozepur

Signature of Receiving officer

Insured for Rs. (in figures)

Insurance fee Rs.

Weight (in words) Rates Grams

जिस्ट्रार

लखनऊ

सूचना—इस न्यायालय की १९५६ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त सख्ताना मिल गया।

सख्ताना प्राप्त करने वाले कलक के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या 11645(W)1984 सन १६ ई०

W.P. No. 5731 of 1984 सन १६ ई० में

Pranushottam Saxena प्राथी

Union of India & others प्रत्याधी

To - Surendra Nath, Signal & Spectator, Grade II
of Senior Divisional Signal & Tele Communication
Engineer, Divisional Railway Manager's
Office, Muzaffarnagar Railway,
Ferozpur

प्रत्याधी UP-6

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नामकेलिये प्रार्थना-पत्र

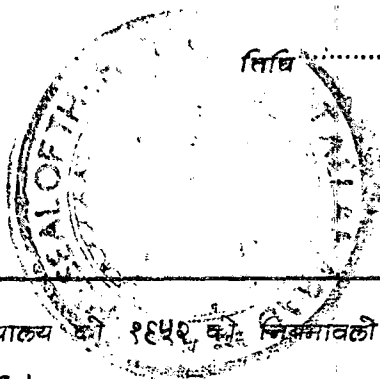
दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६८५ को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एजेंट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हो उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६८५ को जारी किया गया।

.....के एडवोकेट

तिथि



छिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय को १९५९ के निम्नावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिक) प्रार्थना - पत्र संख्या सन १६ ई०

N.P. No 5431 of 1984 सन १६ ई० में

Purushottam Saxena. प्राथी

Union of India प्रति अलार्ड प्रत्याथी

To - The Union of India through the General Manager, Northern Railway

Baroda House New Delhi. प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

के नाम के लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक २१ माह २ सन १६ ई०

को या उससे पूर्व उपस्थित होकर कार्रवाई R.P.-51 (a) पत्र क्यों न स्वीकार कर

Stamps affixed except in case of unsecured letters of not more than the initial weight prescribed in the Post and Telegraph Guide Rs. P on which no acknowledgement is due. Date of case

No 1391

Received a V. P. registered

addressed to

Union of India New Delhi

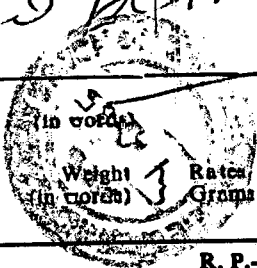
पहले स्वयं अथवा किसी के लिए कानूनन अधिकृत निर्णय आपकी अनुपस्थिति

Signature of Receiving officer

10 माह 1 सन १६ ई०

Insured for Rs. (in figures)

Insurance fee Rs



R. P.-51 (a)

जिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले कर्तक के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दोबानी विभाग

प्रकीर्णक (मुतफरिफ)

प्रार्थना-पत्र संख्या

सन १६

ई०

W P NO 5431 of 1984

सं०

सन १६

ई० में

Purushottam Saxena

प्राथी

Union of India & others

प्रत्याथी

To - The Union of India & others

The General Manager

Northern Railway

Baroda House

New Delhi

प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नामके लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक २१ माह २ सन १६

को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का
क्रिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और
दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी
एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत
हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति
में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक १० माह १ सन १६

को जारी किया गया।

.....के एडवोकेट

तिथि

रजिस्ट्रार,
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५६ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ ई०

W.P. No. 5431 of 1984 सन १६ ई० में

Purushottam Saxena प्राथी

Union of India & Others प्रत्याथी

To - General Manager (P),
Northern Railway,
Baroda House, New Delhi. प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम के लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक २१ माह २ सन १६ ई०

को या उससे पूर्व उपस्थित होकर कारण बतायें कि प्रार्थना-पत्र क्यों न स्वीकार का

र विज्ञप्ति किशो ओर
No 1390 stamps affixed except in case of uninsured letters of not more than the initial weight prescribed in the Post and Telegraph Guide Rs. on which no acknowledgement is due. Date stamp

Received a V. P. registered

addressed to

General Manager
New Delhi

Signature of Receiving Officer

to be used for Rs. (in figures)

Insurance fee Rs

(in figures) Rates Stamp

इले स्वयं अथवा किसी
के लिए कानूनन अधिकृत
जन्य आपकी अनुपस्थिति

माह १ सन १६ ई०

डिप्टी रेजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तकवाफ़ी मिल गया।

तकवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

31/5/1985

4/8/85
1/c

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या 11645(W) 1985 सन १६ ई०

W.P. No 573 of 1985 सन १६ ई० में

Purushottam Saxena प्राथी

Union of India प्रति प्रत्याथी

To - General Manager (P), Northern Railway

Baroda House Or-2

Near Delhi प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नामकेलिये प्रार्थना-पत्र

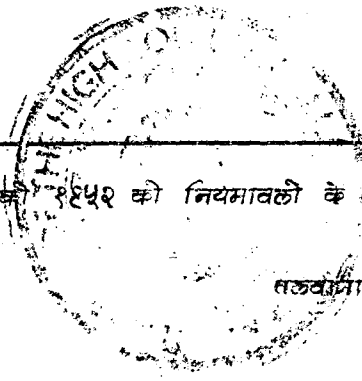
दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ ई० को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का किया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और 1 दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६ ई० को जारी किया गया।

.....के एडवोकेट

तिथि



डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त सल्लाना मिल गया।

सल्लाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

W.P.

399
12/3

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १९ ई०

W.P. No. 5431 of 1984 सन १९ ई० में

Purushottam Saxena प्राची

Union of India & Others
To Senior Divisional Signal & Tele-Communication
Engineer, Northern Railway,
Hazratganj, Lucknow. Or-3
प्रत्याची

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

के नाम के लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १९ ई०
को या उससे पूर्व उपस्थित होकर कारण बताएँ कि पत्र क्यों न स्वीकार का
द्वारा विज्ञापित किशो और

Stamps affixed except in cases of unpaired letters of not more than the initial weight prescribed in the Post and Telegraph Guide Rs. P on which no acknowledgement is due

001 389

Received a V. P. registered

addressed to

Signature of Receiving Officer

Insured for Rs. (in figures)

Insurance fee Rs.

Weight (in words) Rates Grams

पहले स्वयं अथवा किसी के लिए कानूनन अधिकृत निर्णय आपकी अनुपस्थिति

माह सन १९ ई०

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलखाना मिल गया

तलखाना प्राप्त करने वाले कलक के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या 11645(W) 1984 सन १६ ई०

W.F.No. 7131 of 1984 सन १६ ई० में

Regulation 5 of 1984 प्राची

Union of India & others
vs.
The State of Uttar Pradesh & others
Civil Appeal No. 11645 of 1984
Prayer for Stay of Execution of the Judgment of the Court of Sessions, Meerut, dated 11.12.1983, in the case of Union of India & others vs. The State of Uttar Pradesh & others, Civil Appeal No. 11645 of 1984.

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नामकेलिये प्रार्थना-पत्र

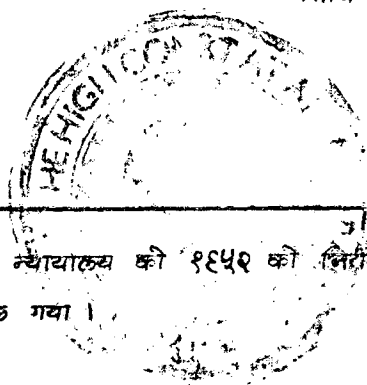
दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ ई० को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का किया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित में ही जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६ ई० को जारी किया गया।

.....के एडवोकेट

तिथि



बिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की निर्मावली के अध्याय ३७ नियम २ के अधीन प्राप्त लखनऊ मिल गया।

लखनऊ प्राप्त करने वाले क्लर्क के हस्ताक्षर

W.P.

49

हाईकोर्ट इलाहाबाद सखनऊ बेन्च, लखनऊ

(अध्याय १२, नियम १ और ७)

सौपावो धिमाग

प्रयोगांक (मुतफरिफ) प्रार्थना - पत्र संख्या उन १६ ई०

W.P. No. 5431 of 1984 का १६ ई० में

Turushottam Saxena प्राथी

Union of India & others प्रत्याथी

W.P. Agarwal, Signal Inspector Gradett,
40 Senior Divisional Signal & Tele-Communications
Engineer, Divisional Railway Manager's
Office, New Delhi प्रत्याथी OP-11

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नाम केद्वारे प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ 55
को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार
कर लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और
दिन होगी।

No 1388 Stamp affixed except in case of urgent matters of not more than the initial order prescribed in the Post and Telegraph on which no acknowledgment is due.

Received a V.P. registered addressed to

S.H.P. Agarwal
Signature of Receiving officer
New Delhi
(In words)
Weight (in words) Rate Gross

महले स्वयं अथवा किसी के लिए कानूनन अधिकृत नर्णय आपकी अनुपस्थित

.....माह सन १६ 55

जिम्दार
इलाहाबाद/लखनऊ

सूचना—यह न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना कि गवा।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

390/slay A/10

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

11645(W)1984

प्रकीर्णक (मुतफरिक) प्रार्थना-पत्र संख्या सन १६ ई०

W.P.No. 5431 of 1984

सन १६ ई० में

Murushollam Sarena

प्राची

Union of India & others
To: M.P. Agrawal, Signal Inspector Grade II, S/o
Senior Divisional Signal & Tele. Communication
Engineer, Provisional Railway Manager's Office
New Delhi

प्रत्याची

01-11

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नामकेलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ ई० को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का किया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिव्य होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६ ई० को जारी किया गया।

.....के एडवोकेट

तिथि

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

W.P.

31

397

(Handwritten initials)

हाईकोर्ट इलाहाबाद सखनऊ बेन्च, लखनऊ

(अध्याय १२, नियम १ जोर ७)

दीपली चिमाग

प्रकीर्णांक (सुतफर्रिक) प्रार्थना - पत्र संख्या तन १६ ई०

W.P. No 5731 of 1984

Luxshottam Saxena

प्राथी

Union of India & others

To, Raj Kumar Signal Inspector Grade II,
C/o Chief Signal & Tele Communication
Engineer (Construction), Baroda
House, New Delhi

प्रत्याधी 01-12

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नाम केहिचे प्रार्थना-पत्र

Stamp affixed except in case of unregistered letters of not more than the initial word prescribed in the Post and Telegraph Act on which no acknowledgment is due.

No 1387

Received a V.P. registered

addressed to

Raj Kumar

Signature of Receiving Officer

Assured for Rs. (in figure)

Insurance fee Rs.

P.

(in words)

Rs. (in words)

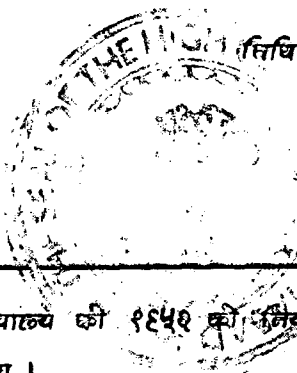
माह 2 सन १६ ८५

क्यों न स्वीकार का
र विज्ञप्ति किशो जोर

के स्व. जयवा किसी
लिए कानूनन अधिकृत
य आपकी अनुपस्थित

माह 1 सन १६ ८५

के सखनऊके



पिप्ली रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५१ की नियमावली के अध्याय ३७ नियम १ के अधीन प्राप्त
सखनऊ मिल गया।

सखनऊ प्राप्त करने वाले चरक के दस्तावेज

stay 397

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या 11645(W)1984 सन १६ ई०

W.P.No. 5431 of 1984 सन १६ ई० में

Purushottam Sarena प्राची

Union of Indio ^{प्राति} ~~Indians~~ प्राची
To- Raj Kumar, Signal Inspector, Grade I, c/o
Chief Signal & Tele-Communication Engineer,
(Construction), Baroda House, UR-12

Sheel Selhi प्राची

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपर्युक्त मुकदमें के सम्बन्ध में

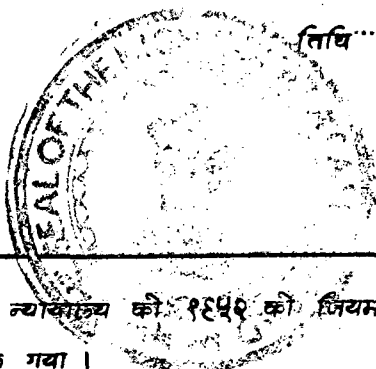
.....के नामके लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक ११ माह २ सन १६ ८५ को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विहित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६ ८५ को जारी किया गया।

.....के एडवोकेट



तिथि

हिस्ट्री रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५९ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त सल्लाना मिल गया।

सल्लाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

WP 13

396
A/95

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ ई०

N.P.No. 5431 of 1904 सन १६ ई० में

Furushettam Saxena प्राथी

Union of India & others प्रति प्रत्याथी

To- M.A. Khan,
Signal Inspector Grade II,
Northern Railway,
Shahjahanpur

01-4
प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप 21 माह 2 सन १६ ई०

No 1386

letters of not more than the initial capital
prescribed in the Post and Telegraph Code
on which no other endorsement is to be made

पत्र क्यों न स्वीकार का
नुसार विज्ञप्ति किशो और

Received a V.P. registered

addressed to

M.A. Khan
Shahjahanpur

पहले स्वयं अथवा किसी
ने के लिए कानूनन अधिकृत
निर्णय आपकी अनुपस्थिति

Signature of Receiving Officer

Issued for Rs. (in figures)

(in words)

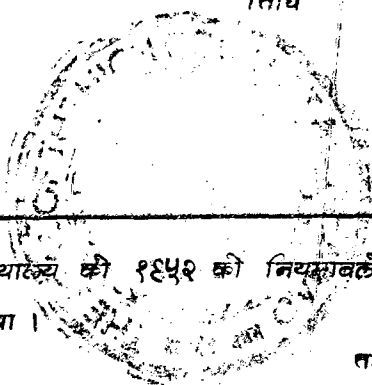
Issued for Rs.

P.

Colours } Dates
(in words) } Or

0 माह 1 सन १६ ई०

तिथि



रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णांक (मुतफरिफ) प्रार्थना - पत्र संख्या

11645(W) 1984

W.P. No. 731 of 1984

सं० १६ ई० में

Shahjahanpur

प्राची

Union of India & others

प्रत्याची

To Mr. Khanna, Signal Inspector

Shahjahanpur

OP-4

Shahjahanpur

प्रत्याची

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपर्युक्त मुकदमें के सम्बन्ध में

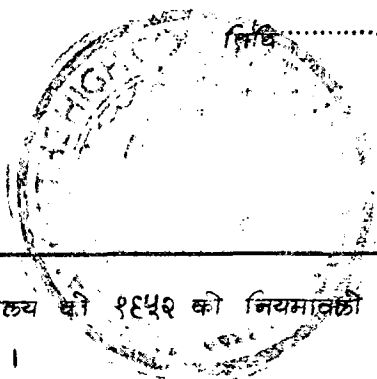
.....के नामके लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ 55 को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६ 55 को जारी किया गया।

.....के एडवोकेट



जिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त सलवाना मिल गया।

सलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना-पत्र संख्या

11645 (W) 1984

12/200 5/31 1974

सन १६ ई० में

Prarthana Patra

प्राथी

11/11/74 7/11/74 8/11/74

प्रति

प्रत्याथी

to Chhota Lal, Inspector
Grade II, Lucknow Railway Interlocking
Department, Lucknow Railway
Kempur

11-5

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

के नाम

केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ ८५

को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का

O. P. 0111

मानुसार विज्ञप्ति किशो और

No 1385 Stamps affixed except in case of unaffixed letters of not more than the initial words prescribed in the Post and Telegraph Office no which no acknowledgment is due.

Received a V.-P. registered

Addressed to

Signature of Receiving Officer

Issued for No. (in figures)

Issued for No.

(in words)

O. P. 0111 (b)

Stamps affixed except in case of unaffixed

पहले स्वयं अथवा किसी के लिए कानूनन अधिकृत निर्णय आपकी अनुपस्थिति

माह 1 सन १६ ८५

रजिस्ट्रार
इलाहाबाद/लखनऊ

गचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त लखनऊ मिल गया

लखनऊ प्राप्त करने वाले कलक के हस्ताक्षर

W.P. 16

395
4/10/2

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दौबानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ ई०

W.P. No. 5431 of 1984 सन १६ ई० में

Purushottam Saxena प्राथी

Union of India & Others प्रत्याथी

To, Chhotey Lal, Signal Inspector Grade II,
Route Relay Interlocking (Construction)

Northern Railway, Kanpur Or-S
प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

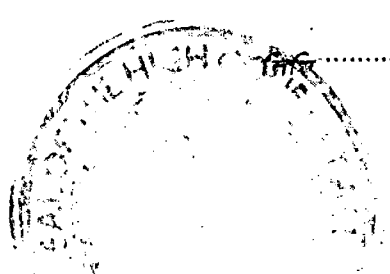
..... के नाम के लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ ४५
को या उससे पूर्व उपस्थित होकर कारण बतलाये कि प्रार्थना-पत्र क्यों न स्वीकार का
क्रिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और
दिन होगी।

विहित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी
एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत
हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति
में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६ ४५
को जारी किया गया।

..... के एडवोकेट



डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवना मिल गया।

तलवना प्राप्त करने वाले क्लर्क के हस्ताक्षर

W.P.

3594

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

103

प्रकीर्णक (मुक्तफरिफ) प्रार्थना - पत्र संख्या सन १६ ई०

W.P. No. 5431 of 1904 सन १६ ई० में

Purushottam Saxena प्राथी

Union of India & Others

To, R.C. Kataria, Signal Inspector Grade II,
ex Chief Signal & Tele Communication
Engineer, Metropolitan Transport Project
(Railways), New Delhi प्रत्याथी Cr S

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ SS-

को या उससे पूर्व उपस्थित होकर कारण बतलाये कि प्रार्थना-पत्र क्यों न स्वीकार का
वैज्ञापित किशो और

No 1384 Stamps affixed except in case of uninsured letters of not more than the initial weight prescribed in the Post and Telegraph Guide Rs. 10/- in which no acknowledgement due. R. P. 31 (a) Date stamp 4/10/0

Received a V. P. registered

addressed to

R.C. Kataria
New Delhi

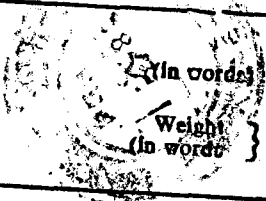
Signature of Receiving officer

स्वयं अथवा किसी
ऊपर कानूनन अधिकृत
आपकी अनुपस्थिति

माह 1 सन १६ SS

Insured for Rs. (in figures)

Insurance fee Rs.



Weight (in words) Rates Grams

डिप्टी-रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलबाना मिल गया।

तलबाना प्राप्त करने वाले कलक के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णांक (मुतफरिफ) प्रार्थना - पत्र संख्या ११५५ (१४) १९८५

W.P. No. ५५५३४-१०-१९८५ सन १६ ई० में

प्रार्थी

प्रति

प्रत्याधी

To- / The Joint Project Director, U.P. / Communication Engineer, / Manipulation Transport Project (R.O. No. 8), /

प्रत्याधी

०१-८

चूंकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

के नाम

केलिये प्रार्थना-पत्र

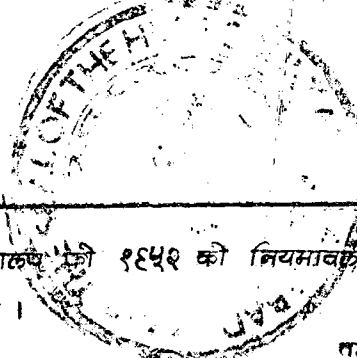
दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक २१ माह २ सन १६ ई० को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किसी और दिन होगी।

जिदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक १० माह १ सन १६ ई० को जारी किया गया।

के एडवोकेट

तिथि



छप्टी-सजिस्ट्रार,
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त लखाना मिल गया।

लखाना प्राप्त करने वाले कलक के हस्ताक्षर

W.P.

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ ई०

W.P. No - 5431 of 1984 सन १६ ई० में

Purushottam Saxena प्राथी

Union of India & others
 To, Sita Ram, Signal Inspector, Grade II,
 R/O 78-F, Type II Quarter, Northern
 Railway Colony, Manabber-bagh,
 Charbagh, Lucknow.

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नामकेलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक २१ २६ सन १६ ८५-
 को या उससे पूर्व उपस्थित होकर कारण बतायें कि प्रार्थना-पत्र क्यों न स्वीकार का
 लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और
 दिन होगी।

No 383 Stamps affixed except in case of uninsured letters of not more than the initial weight prescribed in the Post and Telegraph Guide Rs on which no acknowledgement is due. R. P.-51 (a) Date-stamp

Received a V. P. registered

addressed to

Sita Ram

Signature of Receiving Officer

Insured for Rs. (in figures)

(in words)

Insurance fee Rs

Weight Rates
(in grams) Grams

के स्वयं अथवा किसी
 किर कानूनन अधिकृत
 यि आपकी अनुपस्थित

माह १ सन १६ ८५

डिप्टी रजिस्ट्रार
 इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
 सख्ताना मिल गया।

सख्ताना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दौबानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या

11685 (W) 1984
सन १६ ई०

W.P.No. 5431 of 1984

सन १६ ई० में

Purushottam Saxena

प्राथी

A Union of India & others

प्रत्याधी

To - Sd/- Ram Suman, Inspector, Grade II,

R/O 78-F, T. 1, E. Quarter, Northern

Railway Station, Munabhar, Bahk,

Chandigarh

प्रत्याधी

02.7

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपर्युक्त मुकदमें के सम्बन्ध में

के नाम

केलिये प्रार्थना-पत्र

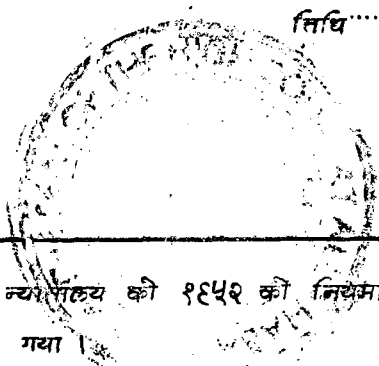
दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ 85 को या उससे पूर्व उपस्थित होकर कारण बतायें कि प्रार्थना-पत्र क्यों न स्वीकार का किया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशी और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी ईडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों, उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६ 85 को जारी किया गया।

के सडवोकेट

तिथि



(X) रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त लखनऊ मिल गया।

लखनऊ प्राप्त करने वाले कलक के हस्ताक्षर

W.P.

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ ई०

W.P. No 5431 of 1904 सन १६ ई० में

Turushottam Saxena प्राथी

Union of India & others प्रत्याथी

To, A.K. Chakraborty, Signal Inspector,
Grade II, & Senior Divisional Signal &
Tele Communication Engineer, Divisional
Railway Managers Office, प्रत्याथी
Northern Railway, Allahabad 01-10

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक २१ माह २ सन १६ ५५

No 1382 stamps affixed except in case of uninsured letters of not more than the initial weight prescribed in the Post and Telegraph Guide on which no acknowledgement is due. Rs. 100 Date-stamp

पत्र क्यों न स्वीकार का
दुसार विज्ञप्ति किशो और

Received a V. P. registered
addressed to S. A. K. Chakravarty

पहले स्वयं अथवा किसी
के लिए कानूनन अधिकृत
निर्णय आपकी अनुपस्थिति

signature of Receiving officer

In word for Rs. (In figures)

(In words)

Insurance fee Rs

Rates Grams

0 माह 1 सन १६ ५५

तिथि

छिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५९ को नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवाना मिल गया ।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या 11645(W) 1984 सं १६ ई०

W.P.No. - 5431 of 1984 सं १६ ई० में

Turuchotam Sarna प्राथी

Union of India & others प्रत्याथी

To A.R. Chakraborty, Signal Inspector Grade A, 90
Senior Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's Office
Northern Railway, Allahabad प्रत्याथी 88-10

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नामकेलिये प्रार्थना-पत्र

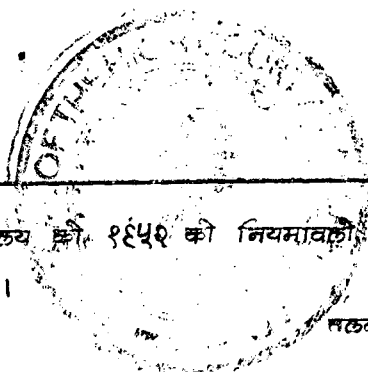
दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सं १६ ८५ को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का किया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सं १६ ८५ को जारी किया गया।

.....के एडवोकेट

तिथि



रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५९ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त लखवाना मिल गया।

लखवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

W.P.

4/3

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ ई०

W.P. No. 5431 of 1984 सन १६ ई० में

Rurushottam Saxena प्रायो

Union of India & others प्रत्यायो

To, Intyaz Ahmad, Signal Inspector Grade II,
 & Senior Divisional Signal & Tele-Communications
 Engineer, Divisional Railway Managers
 Office, Northern Railway,
 Hazratganj, Lucknow प्रत्यायो 01-9

चूंकि ऊपर लिखे प्रायो ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नामके लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ 55

को या उससे पूर्व उपस्थित होकर कारण बतायें कि प्रार्थना-पत्र क्यों न स्वीकार का
 किया जाय। उक्त प्रार्थना-पत्र की सनवाई इसके बाद नियमानुसार विज्ञप्ति किशो और

Stamps affixed except in case of uninsured
 letters of not more than the initial weight
 prescribed in the Post and Telegraph Guide Rs. 1/-
 on which no acknowledgement is due

R. P.-31 (a)

No. 381

Received a V. P. registered

Addressed to

Signature of Receiving officer

Insured for Rs. (in figures)

Insurance fee Rs.

Weight } Rates
 (in words) } Grams

हले स्वयं अथवा किसी
 के लिए कानूनन अधिकृत
 तर्जय आपको अनुपस्थित

0 माह 1 सन १६ 55

रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
 तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

A/84

Stay

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुत्तफरिक) प्रार्थना - पत्र संख्या 11645(W) 1984 सन १६ ई०

W.P. No. 5431 of 1984 सन १६ ई० में

Murusholtam Sarena प्राथी

Union of India & others प्रत्याथी

To: Jutyaz Ahmad, Signal Inspector Grade II,
40 Senior Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's Office
Northern Railway,
Gazarganj, Lucknow

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुद्दम के सम्बन्ध में

.....के नामके लिये प्रार्थना-पत्र

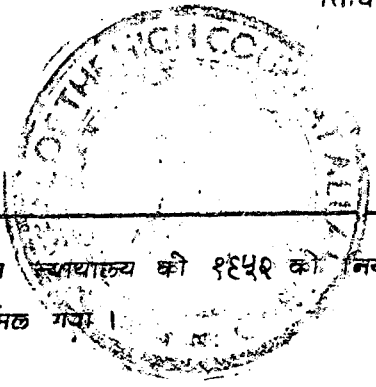
दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६५५ को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का किया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६५५ को जारी किया गया।

.....के एडवोकेट

तिथि



डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५१ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

W.P.

85

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिक) प्रार्थना - पत्र संख्या सन १९ ई०

W.P. No - 5431 of 1984 सन १९ ई० में

Purushottam Saxena प्राथी

Union of India & others
To - T.R. Sureshi Signal Inspector
Grade II, 40 Senior Divisional Signal
Tele-Communication Engineer
Divisional Railway Manager, Solan
Northern Railway, Ferozpur

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमे के सम्बन्ध में 08-15

के नाम के लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21-2 सन १९ 84

को या उससे पूर्व उपस्थित होकर कारण बतावाये कि प्रार्थना-पत्र क्यों न स्वीकार का

विज्ञप्ति किशों और

No 1380 Stamps affixed except in case of uncanceled letters of not more than the initial prescribed in the Post and Telegraph on which no acknowledgment is due.

Received a V.P registered addressed to T.R. Sureshi

Signature of Receiver of Order

Issued for Rs. (in figures)

Securities fee Rs



3 स्वयं अथवा किसी
लिए कानूनन अधिकृत
य आपकी अनुपस्थिति

माह सन १९ 85

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
सूचाना मिल गया

सूचाना प्राप्त करने वाले कलक के हस्ताक्षर

Slav

390 86

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मत्तफरिफ) प्रार्थना - पत्र संख्या

11645(W) 1984

W.P. No. 5431 of 1984

सं १६ ई० में

Purushottam Sreeni

प्राथी

Union of India & Ors.

प्रत्याधी

To- T.R. Hiteshi Signal Inspector Grade II, C/o
Senior Divisional Signal Tele-Communication
Engineer, Divisional Railway Manager's
Office, Northern Railway,
Ferozpur

प्रत्याधी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपर्युक्त मुकदमें के सम्बन्ध में

.....के नामकेलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सं १६ 81

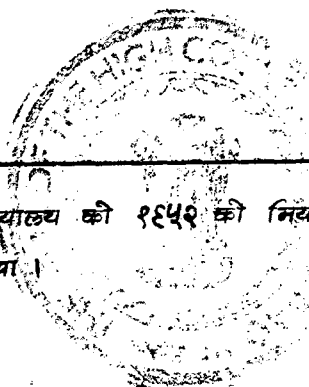
को या उससे पूर्व उपस्थित होकर कारण बतलाये कि प्रार्थना-पत्र क्यों न स्वीकार का
लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और
दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी
एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत
हो उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति
में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सं १६ 81
को जारी किया गया।

.....के एडवोकेट

तिथि



छिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवाना मिल गया।

तलवाना प्राप्त करने वाले कलक के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिक) प्रार्थना - पत्र संख्या सन १६ ई०

M.P. No. 5431 of 1924 सन १६ ई० में

Purushottam Saxena प्राथी

Union of India & others प्रत्याथी

To: A.L. Verma, Signal Inspector
Grade II, Northern Railway,
Tundla, District Agra 01-17
प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम के लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ ई० को या उससे पूर्व उपस्थित होकर कारण बतावाये कि प्रार्थना-पत्र क्यों न स्वीकार का

रजिस्ट्रार तमके बड़े नियमानुसार विज्ञप्ति किशो और
Stamps affixed except in case of urgent letters of not more than the initial order prescribed in the Post and Telegraph Act on which no acknowledgment is due.

1379

Received a V.-P. registered

addressed to

A.L. Verma
Agra

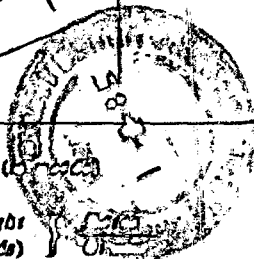
Signature of Receiving Officer

Insured for Rs. (in figures)

Insurance fee Rs.

P.

Weight (in words)



हले स्वयं अथवा किसी के लिए कानूनन अधिकृत नर्णय आपकी अनुपस्थित

0 माह 1 सन १६ ई०

• तिथि

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५१ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त लखनऊ मिल गया।

लखनऊ प्राप्त करने वाले कलक के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ)

प्रार्थना - पत्र संख्या

11645(W) 1884

W.P. No. 5731

01 1984

सं०

सं० १६

ई० में

Turushottam

Saxena

प्राची

Union of India & others

प्रत्याधी

To- A.L. Verma, Signal Inspector Grade II,
Northern Railway, Tundla, Or-17
District Agra

प्रत्याधी

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुद्दमें के सम्बन्ध में

के नाम

केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ 85 को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का किया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विहित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६ 85 को जारी किया गया।

के एडवोकेट

तिथि

छिप्टी / रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलखाना मिल गया।

तलखाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (सुतफरिक) प्रार्थना - पत्र संख्या सन १९ ई०

W.P. No. 5431 of 1984 सन १९ ई० में

Tushottam Saxena प्राथी

Union of India & others. प्रत्याथी

To, R.P. Gupta, Signal Inspector Grade II,
(Instructor) Signal & Tele-Communication
Training School, Northern
Railway (Ghazipur) प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

के नाम के लिये प्रार्थना-पत्र

No 1378 Stamp duty on letters or not more than the prescribed in the Post and Telegraph Office on which no acknowledgment is required.

Received a V.P. registered

addressed to

R. P. Gupta

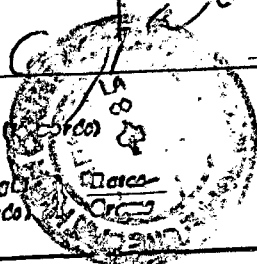
Signature of Receiving Officer

Inspected by D.O. (in figure)

Insurance for D.O.

D.O.

Weight (in words)



0402001001

21 माह 2 सन १९ ई०
ना-पत्र क्यों न स्वीकार का
मानुसार विज्ञप्ति किशो और

इसे पहले स्वयं अथवा किसी
करने के लिए कानूनन अधिकृत
र निर्णय आपकी अनुपस्थित

10 माह 1 सन १९ ई०

तिथि

छिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना— इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवाना भिजे गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

Stay

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हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रक्रियांक (मुतफरिंक)

प्रार्थना - पत्र संख्या

11645(W) 1984

सन १६

१०

W.P.No - 5431

of

1984

सं०

सन १६

ई० में

Purushottam

Saxena

प्राथी

Union of India & others

प्रत्याधी

To. R.P. Gupta, Signal Inspector Grade II
(Instructor) Signal & Tele-Communication
Training School, Northern Railway,

Ghaziabad

प्रत्याधी OP-15

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

के नाम

केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६
को या उससे पूर्व उपस्थित होकर कारण बतलावें कि प्रार्थना-पत्र क्यों न स्वीकार का
क्रिया जाय। उक्त प्रार्थना-पत्र को सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो ओर
दिन होगी।

विहित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी
रंडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत
हों उपस्थित न होंगे तो उस प्रार्थना-पत्र को सुनवाई और निर्णय आपकी अनुपस्थिति
में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६
को जारी किया गया।

के रंडवोकेट

तिथि



डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णांक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १९ ई०

W.P. No 5431 of 1984 सन १९ ई० में

Turushottam Saxena, प्राथी

Union of India & others, प्रत्याधी

To V.K. Verma, Signal Inspector, Pradeep

Signal Workshop,

Northwestern Railway,

Ghaziabad

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नामकेलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक २१ २ १९८४

को या उससे पूर्व न्यायालय में

Q.P. 08/84

क्यों न स्वीकार का
विज्ञप्ति किशो और

Stamp affixed except in case of unimportant letters of not more than the initials prescribed in the Post and Telegraph Act, 1921, no which no acknowledgment is required.

No 1377

Received a V.P. registered

addressed to

V.K. Verma
Ghaziabad

Signature of Receiving Officer

Insured for Rs. (in figures)

(in words)

Insurance fee Rs.

P.

Weight (in words)

Date

On

Q.P. 08/84

Stamp affixed except in case of unimportant letters of not more than the initials prescribed in the Post and Telegraph Act, 1921, no which no acknowledgment is required.

डिप्टी- रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५९ की नियमावली के अध्याय ३७ नियम १ के अधीन प्र
तलवाना मिल गया

तलवाना प्राप्त करने वाले कलक के इ

Slav 387
 118

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना पत्र संख्या 11645 (W) 1904 सन १६ १०

W.P.No. 5431 of 1904 सन १६ १० में

Rurughollam Sakema प्राथी

Union of India & others प्रत्याथी

To. V.K. Verma, Signal Inspector Grade II,
 Signal Work Shop, Northern Railway,
 Ghazipur. प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

के नाम के लिये प्रार्थना-पत्र

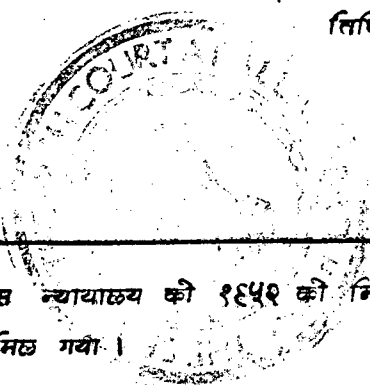
दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ १५ को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विहित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६ १५ को जारी किया गया।

के एडवोकेट

तिथि



रजिस्ट्रार
 इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५१ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

W.P.

4/93

हाईकोर्ट इलाहाबाद पसनऊ बेंच, लखनऊ
(भाग १९, जिला १ ओर ७)

3026

4/19

दीवानी विभाग

प्रतीणांक (सुतारिक) प्रार्थना - पत्र संख्या तन १६ १०

W.P. No. 5431 of 1924 सन १६ १० में

Turushottam Saxena प्राची

Union of India & others प्रत्याधी

To K.K. Sharma, Signal Inspector,
(Instructor) Signal & Tele Communication

Training School, Northern 08-14

Railway, Ghaziabad प्रत्याधी

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नाम देलिये प्रार्थना-पत्र

दिया है, जतः आपको आदेश दिया जाता है कि आप दिनांक 21 2 माह १६ १५

को या उससे पूर्व उपरि उल्लेख किये गए बतलाये कि प्रार्थना-पत्र क्यों न स्वीकार कर

No 1376 Stamps affixed except in case of unsecured letters of not more than the initial weight prescribed in the Post and Telegraph Guide Rs. P. 90

Received a V. P. registered

Addressed to K.K. Sharma
Ghaziabad

Signature of Receiving officer

ले स्वयं आपका लिखी
लिख कानूनन परिचित
गये आपकी अनुपस्थिति

माह १६ १५

Insured for Rs. (in figure) (in words)
Insurance fee Rs. Weight (in words) Rates Grams

पिप्ली रजिस्ट्रार
इलाहाबाद/लखनऊ 12

सूचना—इस न्यायालय की १९५१ की नियमावली के अध्याय ३७ नियम १ के अधीन प्राप्त
तलवाना मिल गया ।

तलवाना प्राप्त करने वाले दफ्तर के हस्ताक्षर

Stay 30/6/85 A 9/4

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना-पत्र संख्या 11645 (M) 1284

W.P.No. 5431 of 1984 सन १६ ई० में

Purushottam Sharma प्राची

Union of India & others प्रति प्रत्याची

To: K.K. Sharma, Signal Inspector, (Instructor)
Signal & Tele-Communication Training

School, Northern Railway, प्राची 08-14

Ghaziabad

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नामकेलिये प्रार्थना-पत्र

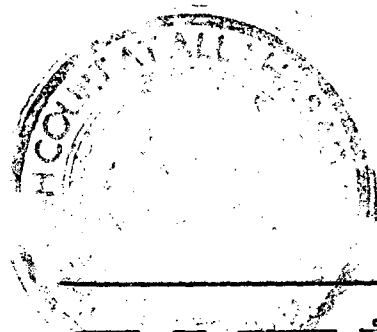
दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ 85 को या उससे पूर्व उपस्थित होकर कारण बतावाये कि प्रार्थना-पत्र क्यों न स्वीकार का किया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विहित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६ 85 को जारी किया गया।

.....के एडवोकेट

तिथि

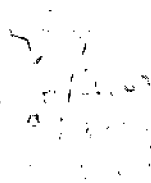


DR. R. K. Sharma

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५१ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले कलक के ह



हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना-पत्र संख्या सन १६ ई०

W.P.No. 5431 of 1984 सन १६ ई० में

Murshid Ullam Sarema प्राथी

Union of India & Others

To, R.C. Kalra, Senior Inspector Grade II,
GO Chief Signal & Tele-Communication
Engineer, Metropolitan Transport Project
(Railways), New Delhi प्रत्याधी 04-8

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम के लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ 85 को या उससे पूर्व उपस्थित होकर कारण बतायें कि प्रार्थना-पत्र क्यों न स्वीकार का किया जाय। उक्त प्रार्थना-पत्र को सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विहित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 10 माह 1 सन १६ 85 को जारी किया गया।

..... के एडवोकेट

तिथि

डिप्टी-रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिक) प्रार्थना - पत्र संख्या 11645 (W) 1984 सन १६ १०

W.P.No. 5431 of 1984 सन १६ १० में

Purushottam Saxena प्राची

Union of India & others प्रत्याची

To- R.C. Kalra, Signal Inspector Grade II, C/O
Chief Signal & Tele-Communication Engineer,
Metropolitan Transport Project (Railways),
New Delhi. प्रत्याची O.K.-S

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपर्युक्त मुकदमें के सम्बन्ध में

.....के नामके लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 21 माह 2 सन १६ १५ को या उससे पूर्व, उपस्थित होकर कारण बतलाये कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय को मोहर से आज दिनांक 10 माह 1 सन १६ १५ को जारी किया गया।

.....के एडवोकेट

तिथि

बिन्दो रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त भलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

Bench copy

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
(LUCKNOW BENCH) :LUCKNOW:

C.M. Application No. (W) 1984.

Purushottam Saxena, aged about 44 years, son
of Late Sri R.N.Saxena, Resident of L-25-C,
Railway Colony, Jail Road, Charbagh, Lucknow.

....
IN RE:
W.P. No. 5431 of 1984

Applicant.

(A/173)

Purushottam Saxena Petitioner.
V e r s u s
Union of India & others Opp.Parties.

APPLICATION FOR CORRECTION

That for the detailed facts and the reasons
given in the accompanying affidavit, it is most respectfully
prayed that the interim stay order dated 14.11.1984
passed in C.M. Application No.11645 of 1984 by the
Division Bench consisting of Hon'ble Mr.Justice K.N.Goel
and Mr.Justice Brijesh Kumar may be corrected to the
effect that the post of Signal Inspector of Grade I instead
of Grade II be kept vacant.

Lucknow, dated;
Dec. 1984
Feb 26

(R.C.SAXENA)
Advocate
26/2/85
COUNSEL FOR THE PETITIONER:

TC

*(Signature)
Advocate*

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLHABAD,

(LUCKNOW BENCH) :LUCKNOW:

Writ Petition No. 5431 of 1984

A/174

PURUSHOTTAM SAXENA

....

Petitioner.

V e r s u s

Union of India through G.M.N.R.,
Baroda House, New Delhi & ors

....

Opp.Parties

A F F I D A V I T

I, Purushottam Saxena, aged about 44 years, son of Late Sri R.N.Saxena, Resident of L-25-C, Railway Colony, Jail Road, Charbagh, Lucknow, the deponent do hereby solemnly affirm and state on oath as under:-

1. That the deponent filed the aforesaid writ petition praying for writ of certiorari to quash the select list dated 20.2.1984 contained in Annexure no.1 and a writ of mandamus ~~considering the~~ commanding the opposite-parties 1 to 3 to consider the case of the deponent for upgradation in preference to the opposite party nos. 4 to 18.
2. That the deponent alongwith the writ petition also moved an application for stay praying for staying the operation of the impugned select list dated 20.10.1984.

(2).

3. That the Hon'ble court admitted the writ petition and passed the order dated 14.11.84 on the stay application quoted hereunder:-

"Issue notice to the opposite parties.
In the meantime, one post of Signal Inspector, Grade II, shall be kept vacant. If the petitioner succeeds, he will be entitled to that post with effect from the same date from which his next junior is promoted to that cadre.

Sd.K.N.Goyal.

Sd.B.Kumar.
14.11.1984"

4. That the dispute in the present writ petition relates to upgraded post of Signal Inspector Grade I and not to Grade II.
5. That due to inadvertent mistake while ~~passing~~ ^{scribing} the stay order dated 14.11.84 instead of Grade I, Grade II has been written.
6. That the deponent could know about the aforesaid mistake only when he got the certified copy of the stay order dated 14.11.84.
7. That in case the necessary correction in the stay order dated 14.11.84 is not ordered, the existing order would be futile and ineffective.

Lucknow, dated.

~~Dec. 21~~ 1985
Feb 26

DEPONENT

VERIFICATION

I, the abovenamed deponent, do hereby verify that the contents of paras 1 to 7 of this affidavit are true to my own knowledge. Nothing material has been concealed by me, so help me God.

Lucknow, dated;

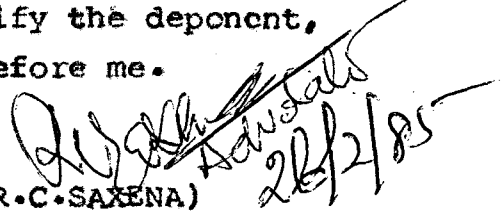
~~Dec. 21~~ 1985
Feb 26

DEPONENT

A/76

(3).

I identify the deponent,
who has signed before me.


(R.C.SAXENA)

Advocate
Counsel for the deponent.

Solemnly affirmed before me on 26.2.85
at am/pm by the deponent,
who is identified by Sri R.C.Saxena,
Advocate, High Court, Lucknow Bench.
I have satisfied myself by examining the
deponent that he understands the contents
of this affidavit which have been read
out and explained by me.

THE PETITION UNDER ARTICLE 226 OF CONSTITUTION OF INDIA

(PETITIONER) : INDIA

NO. 543/ OF 1934

(8/73)

PURUSOTAM LAL

... PETITIONER.

VS

UNION OF INDIA & OTHERS

... OPPOSITE PARTIES.

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BUCK 1 - 100

120

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... ..

1. General, Southern Railway Co.

2. Asst. Genl. Mgr., Southern Railway Co.,
Atlanta, Georgia.

3. General Mgr., Southern Railway Co.,
Atlanta, Georgia.

4. General Mgr., Southern Railway Co.,
Atlanta, Georgia.

5. Asst. Genl. Mgr., Southern Railway Co.,
Atlanta, Georgia.

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8. A.S. Elna, Signal Inspector Grade II, C/o
Chief Signal & Tele-Communication Engineer,
Metropolitan Airport Project (Qilwyo),
New Delhi.

9. Elna, A.S., Signal Inspector Grade II, C/o
Senior Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's Office,
Northern Railway, Chandigarh, India.

10. A.S. Gumbhary, Signal Inspector, Grade II,
C/o Senior Divisional Signal & Tele-Communi-
cation Engineer
Divisional Railway Manager's Office,
Northern Railway, Chandigarh.

11. P. A. Gumbhary, Signal Inspector Grade II, C/o
Senior Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's Office,
New Delhi.

12. J. G. Gumbhary, Signal Inspector, Grade II, C/o
Chief Signal & Tele-Communication Engineer,
(Construction), Railway Board, New Delhi.

13. G. G. Gumbhary, Signal Inspector Grade II, C/o
Divisional Signal & Tele-Communication Engineer,
Divisional Railway Manager's Office, Jaipur.

14. B. G. Gumbhary, Signal Inspector, (Inspector)
Signal & Tele-Communication Training School,
Northern Railway, Chandigarh.

15. A. G. Gumbhary, Signal Inspector Grade II (Inspector)
Signal & Tele-Communication Training School,
Northern Railway, Chandigarh.

16. P. G. Gumbhary, Signal Inspector Grade II, Signal
and Tele-Communication Training School, Chandigarh.

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17. A.S. Vaino, Signal Inspector Grade II, Northern
Railway, Seattle, District Agent.

18. S.S. Alvin Signal Inspector Grade II, C/O
Senior Divisional Signal Tele-Communication
Engineer, Divisional Railway Manager's Office,
Northern Railway, Ferguson.

... OFFICIALS NAMES.

DECLASSIFICATION AND DECLASSIFICATION OF INFORMATION

The information listed above must remain in
top secret status.

1. That the person who provided the information
against the subject is a Signal Inspector Grade II
(A.S.S.-II) allegedly assigned to some position in the
Signal Division of the Northern Railway District of Seattle.
Subject is a Signal Inspector Grade II (A.S.S.-II) and is
currently assigned to the position of Signal Inspector Grade II
in the Signal Division of the Northern Railway District of Seattle.
The case of the person who provided the information is
currently being handled by the Signal Division of the Northern
Railway District of Seattle.

10

2

9

A

3. The Commission has observed that while the
: 2011-12 and 2012-13 periods are under the purview of the
: 2011-12 and 2012-13 periods, the Commission has not
: 2011-12 and 2012-13 periods, the Commission has not

(14/5)

7. That a suitability test of Signal Inspectors for promotion to Grade XX, D.520-720 was held on 29.3.1930 and 10.4.1930. The petitioner duly appeared in the said test and was found suitable. The result of the suitability test was published vide General Manager (P)'s Letter No. 724-2/107 (D-XX-3) dated 29.3.1930. The name of the petitioner stands mention at Sl.No. 12 in the said letter.

8. That thereafter the petitioner vide order dated 12.3.1930 issued from the Head Quarter Office, British House, New Delhi, was directed to be posted as Signal Inspector Grade XX D.520-720 in Lucknow Division at Lucknow. The petitioner joined the post of Signal Inspector Grade XX on 26.7.1930.

9. That the work, conduct and integrity of the petitioner always remained above the mark and he was also confirmed as Signal Inspector Grade XX. The petitioner was never awarded/communicated any punishment/over caution entry during his entire service period. The entire service record of the petitioner is wholly unblemished.

10. That a seniority list of Signal Inspectors Grade XX D.520-720 was published vide General Manager (P)'s Letter No. 724-2/102/XX (D-XX-2) dated 0.6.34. The name of the petitioner in the said seniority list stands placed at Sl.No. 110 whereas the names of opposite parties No. 4 to 17 at Sl.Nos. 111, 112, 115, 117, 118, 122, 124, 125, 126, 127, 128, 129, 131 and 132 respectively. The name of opposite party No. 10 does not find place anywhere in the said seniority list and he is also junior to the petitioner as opposite parties Nos. 4 to 17. A true copy of relevant extract from the seniority

Not published vide letter dated 6.6.1954 showing the seniority position of the petitioner vis-a-vis Mr. Jadhav in filed herewith as Annexure No. 4 to this writ petition.

11. That under the restructuring scheme contained in Annexure No. 2 the benefit of upgradation as a consequence of review and a restructuring of cadre was to be allowed w.e.f. 1.1.1954 and the pay of the staff selected and posted against the additional higher grade posts will have to be fixed under Rule 201C-3 (w.e.f. 12-3) Indian Railway Establishment Code Volume XX w.e.f. 1.1.1954.

12. That in order to implement the restructuring scheme expeditiously the procedure for selection was simplified and in para 4.1 of Railway Board's letter dated 1.9.1954 contained in Annexure No. 2 it was provided that the existing selection will be based only on scrutiny of service record without holding any written or oral viva-voce test.

13. That the opposite party No. 3 allegedly held the selection according to the instructions of the Railway Board contained in Annexure No. 1 on the basis of confidential reports and selected 57 Signal Inspectors including opposite parties No. 4 to 10 for placing them on the panel of Signal Inspector Grade I (B.700-900) for their posting against the upgraded posts.

14. That while considering the case of the Signal Inspectors Grade II, B.624-720 for selecting them to place on the panel of Signal Inspector Grade I B.700-900, the opposite party No. 3 did not consider the case of the petitioner and arbitrarily compared him with Mr. Jadhav

(X/3)

without any good and valid reason.

15. That it is respectfully submitted that the petitioner being senior in service and being fully eligible had a preferential right for being considered and the opposite party No. 2 acted illegally in not considering the case of the petitioner.

16. That the act of the opposite party No. 2 selecting the opposite parties No. 4 to 13 without considering the case of the petitioner though he was fully eligible for the same and had a preferential right vis-a-vis his juniors, offends the constitutional guarantee available under Articles 14 and 16 of the Constitution of India and the impugned select list contained in Annexure No. 1 as far as it relates to opposite parties No. 4 to 13 is wholly arbitrary and discriminatory.

17. That even otherwise also the petitioner's service record being unblemished and there being no other valid and firm material, he could not have been edged out in the selection for promotion.

18. That since the promotion does not involve any element of discretion, the petitioner was entitled to all benefits of promotion v.e.g. 1.2.1950 without any selection and the opposite parties committed illegality in doing otherwise.

19. That in promotion the existing senior-most incumbents alongwith their list are placed on the higher grade posts without any restructuring scheme and no selection is required at all. The impugned select list is wholly arbitrary and cancelled for.

27/9

20. That the petitioner feeling aggrieved with the select list contained in Annexure No. 1 preferred representation dated 25.10.54 but neither any action has been taken in that behalf nor any orders, if passed, have been communicated to the petitioner. A true copy of petitioner's representation dated 25.10.54 is filed herewith as Annexure No. 2 to this writ petition.

21. That the post of Signal Inspector Grade I, B.700-500 is a fixed quarter ~~control~~ controlled post. The opposite parties Nos. 2 and 3 are expected to issue necessary posting orders in pursuance to Annexure No. 1. However, no posting order till date has been issued in pursuance to Annexure No. 1 and the same is still unimplemented.

22. That as soon as the opposite parties are not sustained from giving effect to the select list contained in Annexure No. 1 as far as it relates to opposite parties Nos. 4 to 13, the petitioner will suffer an irreparable loss in as much as the opposite parties Nos. 4 to 13 will become senior to the petitioner.

23. That the petitioner feeling aggrieved and having no other alternative efficacious remedy left to prefer the present writ petition on the following amongst others:-

(1) (2) (3) (4) (5) (6) (7) (8) (9) (10)

(1) Because the petitioner being fully eligible and senior to opposite parties Nos. 4 to 13 had a preferential right for being considered in the selection and the opposite party No. 2 acted illegally in selecting opposite parties Nos. 4 to 13 without considering the

case of the petitioner.

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(iii) Because the act of opposite party No. 2 claiming to consider the case of the petitioner while considering the cases of persons junior to him (opposite parties Nos. 4 to 10) is wholly arbitrary and discriminatory and is not by the provisions of Articles 14 & 16 of the Constitution of India.

(iv) Because the petitioner's service record throughout remained unblemished, his integrity having been always certified and no adverse entry being ever communicated, there was no valid and legal material on the basis of which the petitioner could have been subjected to disqualification and superseded by his juniors.

(v) Because the reorganization does not involve any element of promotion and the existing seniority and seniority amongst their being are placed on the highest grade posts assigned under the restructuring scheme and no selection at all is legally required.

(vi) Because the alleged select list and the selection is wholly arbitrary, unlawful and illegal and is against the very spirit of reorganization.

WHEREFORE, it is most respectfully prayed that the Hon'ble Court may graciously be pleased to:-

(a) issue a writ, direction or order in the nature of certiorari quashing the impugned select list dated 20.06.1983 contained in Annexure No. 1.

(14/33)

(a) Issue a writ, direction or order in the nature of mandamus compelling the opposite parties Nos. 1 to 3 to consider the case of the petitioner in preference to opposite parties Nos. 4 to 18 for allowing him the benefit of expatriation v.o.s. 1.1.1954 under the instructing scheme.

(b) any other writ, direction or order which is deemed fit and proper under the facts and circumstances of the case may also be issued in favour of the petitioner.

Witness

Dated 16 November, 1954.

(R. S. Sharma)

Advocate,

COUNSEL FOR THE PETITIONER.

IN THE SUPREME COURT OF INDIA AT DELHI

(CIVIL / CRIM) : LUSKIN :

Case No. 120 of 1954

of 1954

120/54

Purnabhatra Ram

... Petitioner.

Verma

Union of India and others

... Opposite Parties

VERIFICATION

I, Purnabhatra Ram, aged about 45 years,
S/o Late Sri R. L. Verma, D/o 25-B, Railway Colony,
Jail Road, Garhgaon, Lucknow, do hereby solemnly affirm
and state as under:-

1. That the deponent is the petitioner in the
above noted writ petition and is fully conversant with
the facts of the above case.

2. That the contents of paragraphs 1 to 22 of
the writ petition, except bracketed portions, are true
to my own knowledge.

3. That the Annexure Nos. 1 to 5 are the true
copies and the deponent has compared them with their
originals.

Signature:

Dated: November 12, 1954.

Deponent.

Verification



I, the Dependent named above, do hereby verify that the contents of pages 1 to 3 of this Affidavit are true to my own knowledge.

No part of it is false and nothing material has been concealed. So help me God.

Deponent:

Dated: November 12, 1954.

Dependent.

I identify the Dependent who has signed before me.

Advocate.

Solemnly affirmed before me on November 12, 1954, at
Ottawa, by Mr. [unclear] [unclear], the Dependent
who is identified by Mr. J. G. [unclear], Advocate, High
Court, [unclear] [unclear], [unclear].

I have explained myself by explaining the Dependent that
he understands the contents of this Affidavit which
have been read out to him and explained by me.

ਪ੍ਰਤਿ ਭਾਰਤੀ ਸਰਕਾਰ ਦੇ ਮੁਖੀ ਦੇ ਸਾਹਮਣੇ

ਸਮਝੋਤਾ - 1950

ਜਿਸ ਵਿਸ਼ੇਸ਼ ਨਾਂ

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ਪ੍ਰਤਿ ਭਾਰਤੀ ਸਰਕਾਰ

- - ਵਿਸ਼ੇਸ਼

ਜਿਸ

ਪ੍ਰਤਿ ਭਾਰਤੀ ਸਰਕਾਰ ਦੇ ਮੁਖੀ

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ਜਿਸ ਨਾਂ :
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7. 11/03/2018	11/03/2018	11/03/2018
8. 11/03/2018	11/03/2018	11/03/2018
9. 11/03/2018	11/03/2018	11/03/2018
10. 11/03/2018	11/03/2018	11/03/2018
11. 11/03/2018	11/03/2018	11/03/2018
12. 11/03/2018	11/03/2018	11/03/2018
13. 11/03/2018	11/03/2018	11/03/2018
14. 11/03/2018	11/03/2018	11/03/2018
15. 11/03/2018	11/03/2018	11/03/2018
16. 11/03/2018	11/03/2018	11/03/2018
17. 11/03/2018	11/03/2018	11/03/2018
18. 11/03/2018	11/03/2018	11/03/2018
19. 11/03/2018	11/03/2018	11/03/2018
20. 11/03/2018	11/03/2018	11/03/2018

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 ૧૦૦૦ થી વધુ રૂા (૧૦૦૦) થી વધુ રૂા

ਅਪਰਿਵਰਤਨੀਯ ਭਾਗਿਨੀ ਹੈ ।

ਕ੍ਰਮ: ੧੨੩੪ (ਅੰਕ)

20. ਸੰਸਦੀ ਢੰਗ / ਦੂਜਾ ਢੰਗ ਦਾ ਦੂਰ ਪਾਰਸਰ (ਨਿਰਪੱਖ)
ਦੀ ਰਿਫ਼ਤ ।

□ □ □ □ □

ॐ नमो भगवते वासुदेवाय

80. 10. 1954. THE COURT OF APPEALS IN THE APPEALS

(APPEALS) : 21.10.54 :

10.10.1954. 01.10.54

(10/10)

Applicant's Name

... Petitioner.

Verdict

Notes of Verdict and others.

... Opp. Parties.

10.10.1954

10.10.1954

Divisional Office,
10.10.54.

10.10.1954

10.10.1954

To

All concerned on Eastern Division.

All concerned on Eastern Division.

All concerned on Eastern Division.

All concerned on Eastern Division.

All concerned - CP Branch - Personnel.

Divisional Secretary-CP/CP Branch - Personnel
CP/CP Branch.

Divisional Secretary-CP/CP Branch - Personnel
CP/CP Branch.

10.10.1954

Copy of General Manager (P), 7.10.1954, 12.0.54.022100,
Parade House, New Delhi's letter No. 5017/259-53 (2) (P6)
dated 9.10.54 together with the enclosure is
forwarded herewith for information and necessary action.

10.10.54

For CP Div. Personnel Officer,
Northern Railway, Lucknow.

15.10.2013

Copy of letter No. 1508/2013-14 (2013/14) P.C. dated 9.5.14, from the C.O. to all concerned.

1508/2013-14 (2013/14) P.C. dated 9.5.14, from the C.O. to all concerned.



A copy of Railway Board's letter No. FB-IRI/03/1508/2013 dated 9.5.14 alongwith its enclosures regarding restructuring of Group 'G' cadres is sent herewith for information and necessary action.

2. The Railway Board desire that restructuring and posting of staff after the due process of selection should be completed expeditiously. A monthly progress report for implementation of these restructuring orders may please be sent to this office by 5th of each month starting from 5th July'14 on the enclosed proforma in a D.O. cover addressed to A.C. (IR) to enable the position being put up to G.O. in P.W. and also to advise the position to Rly. Board.

3. As desired by the Railway Board in para 7 of their letter, the non-functional selection grade posts created in the categories covered by these orders should be adjusted against regular posts. Any holders of non-functional selection grades not to adjusted will continue to retain such grades as per usual to them till next review. Details of such cases should be advised to this office for onward submission to Rly. Board.

4. As regards provisions of staff necessary action as indicated in para 10 of Board's letter, may please be taken.

MINISTERIAL ORDER

GOVERNMENT OF INDIA (MINISTER PARISH)
MINISTRY OF RAILWAYS (RAIL PORTFOLIO)
RAILWAY BOARD

19/10

To. NO-511/53/10/2.

New Delhi Dated 1.5.54

The General Managers, Tally, P.O.
All Indian Railways,
G.W. 121 and 122.

Subj. Centre Review and restructuring of
Group 'G' cadres.

Acting out of demand made by the staff side in the Departmental Committee (Railways) of the Joint Consultative Machinery the Ministry of Railways have decided that following Group 'G' categories should be restructured as indicated in Annexure 'A' with effect from 1.1.1954:-

1) Technical supervisors in the production units, Open Line including Open Line workshops of the Civil, Mechanical, Electrical and signal & Tele Communication Departments.

2) Scientific staff of the G.W. under the Mechanical Engineering Department.

2. For the purposes of restructuring, the cadre strength as on 1.1.1954 will be taken into account and will include Rest Given and Leave Reserve posts.

3. Staff collected and posted against the additional higher grade posts as a result of restructuring will have their pay fixed under Rule 201C-3 (M-223) R.R. with effect from 1.1.54. The benefit of fixation effective from 1.1.1954 will also be applicable to the other resultant vacancies. In effect, the benefit of fixation from 1.1.1954 should be given against all vacancies which arise from restructuring.

4.1. The existing classification of the posts covered by these restructuring orders, as "Selection" and "Non-Selection" as the case may be, remains unchanged. However, for the purpose of implementation of these orders, if an individual railway servant becomes due for promotion to only one grade above the grade of the post

12/31

held by him at present, on a regular basis, and such higher grade post is classified as a 'collection' post, the existing collection will be based only on scrutiny of service records without holding any written and oral viva-voce test. Naturally under this procedure, the classification as (collection) will not exist.

4.2. In case, however, as a result of these restructuring orders, an individual railway servant becomes due for promotion to a grade above that of the post held by him at present on a regular basis, the modified procedure of collection as aforesaid will be applicable only to the first such promotion (if that post happens to be a 'collection' post) the second and subsequent promotions, if any, will be based only on the normal rules relating to filling in of 'collection' or non-collection posts (as the case may be).

4.3. Vacancies existing on 1.1.1954 and those arising on that date from this order restructuring should be filled in the following sequence:-

- 1) First posts approved on or before 30.4.54 and current on that date; and
- 2) Balance in the manner indicated in paras 4.1 & 4.2 above.

5.1 The extant order regarding recruitment of Engineering Graduates to grade D.553-750 will stand modified in that:-

- 1. 25% of vacancies arising after 1.1.1954 in grade D.553-750 in the category of technical supervisors of all Rpts. will be filled by direct recruitment of Engineering Graduates through Railway Service Commissions.
- 2. There will be direct recruitment in future in the grade of D.553-750, except that where a pool of candidates for direct recruitment in this grade has already been received by a Railway Administration from the Railway Service Commissions, appointments thereto (subject to usual formalities) will be made to the grade D.553-750.

5.2. Specific qualifications prescribed for Engineering Graduates for recruitment currently to Grade

1/4

20/10/70 will not automatically apply to Grade B.700-900.

5.3 There is currently provision for direct recruitment in the category of Clerical and Non-Clerical Assistants in Grade B.400-700 to the extent of 33-1/3%. Consequently if restructuring the percentage of direct recruitment to Grade B.400-700 will be raised to 66-2/3%. The qualifications prescribed will remain unchanged. This will, however, be effective for vacancies arising after 1.1.1971.

6. The existing rules and orders in regard to recruitment for 33/1 will continue to apply while filling up additional vacancies in the higher grades arising as a result of restructuring.

7. The non-functional collection grade posts created in the categories covered by these orders should be adjusted against the upgraded posts. Any balance of non-functional collection grades not so adjusted will continue to remain such (unless as provided to them till the next review. Details of such cases should be reported to the Board by 30.9.70.

8. In all the categories covered by this letter even though posts in higher grades of pay have been introduced as a result of restructuring, the basic function, duties and responsibilities attached to these posts at present will continue to which may be added such other duties and responsibilities as considered appropriate.

9. The Board desires that restructuring and posting of staff under the process of collection should be completed expeditiously.

10. The Ministry will carefully review requirements of staff on account of this restructuring for the year 1971-72 and include them in the revised estimates for 1971-72.

(Sd/-)
Secretary, Ministry of Education
New Delhi.

~~US~~

<u>No. No.</u>	<u>Category</u>	<u>Grade</u>	<u>Excluding Grade</u>	<u>Revised Grade</u>
1	2	3	4	5
<u>No. of</u>	<u>No. of</u>	<u>No. of</u>	<u>Remarks</u>	
<u>cases</u>	<u>points</u>	<u>not to</u>		
<u>existing</u>	<u>added</u>	<u>be</u>		
<u>points</u>	<u>to</u>	<u>added</u>		
6	7	8	9	

17

17

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

(LUCKNOW Bench) : LUCKNOW :

Civil Petition No. of 1934

147

Purushottam Senan

... Petitioner.

Verdict

Union of India and others

... Opp. Parties.

MEMORANDUM NO. 3

NORTHERN RAILWAY

Headquarters Office
Parade House, New Delhi.

No. 724-E/95/78-A (MIB)

Date: 17.10.34

The Civil Railway Manager,
N. Ry., A.D., D.M., I.T., F.R., J.U., L.R. & L.A.
Dy. C.S.T., Signal Workshop, Ghazipur.
Principal, S.T., Training School, Ghazipur.
C.S.T. (Const.)
Dy. C.S.T./R } N. Ry., Mgrs. 023100
AFO/R } Parade House, New Delhi.

Subj:- Cadre Review and restructuring
of Group 'C' cadres.

As a result of the revised percentage of posts in the various grades of Technical Supervisors in the S.T. Engineering Department i.e. Signal Inspectors in pursuance of Railway Board's orders contained in their letter No. PC-III/85/UPG/2 dated 1.9.1934, sanction is accorded by the C.S.T.(S) with the concurrence of Finance to the upgradation of following additional posts in the cadre of Signal Inspectors by reducing the corresponding number of posts of S.I.s in grade N. 625-700 (RS):-

Category & Grade		No. of Posts		Total
		No.	Av.	
Signal Inspector	N. 640-1040 (RS)	21	2	23
"	" N. 700-800 (RS)	37	0	37
"	" N. 820-920 (RS)	0	1	1
"	" N. 625-700 (RS)	23	3	61

2000

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~~CONFIDENTIAL - SECURITY~~

~~SECRET~~

The following is a list of the names of the persons who are authorized to receive information from the source of information. The names are listed in alphabetical order.

Name	Rank		Grade
	No.	Yr.	
1. Mr. [Name] (A)	25	2	27
2. Mr. [Name] (A)	10	6	72
3. Mr. [Name] (A)	76	9	81
4. Mr. [Name] (A)	85	9	89
	253	16	269

The following is a list of the names of the persons who are authorized to receive information from the source of information. The names are listed in alphabetical order.

CC/0

CC/0

For Mr. A. [Name]

For General Manager (A)

- Copy forwarded for information & necessary action to:-
- 1. Mr. [Name], [Name], [Name], [Name], [Name], [Name], [Name], [Name] & [Name]
 - 2. Mr. [Name], [Name], [Name], [Name], [Name], [Name], [Name], [Name] & [Name]
 - 3. [Name]

2-1-1

4/9

Details of the distribution of 27 posts of Signal Corporation Co. 100-1000 (IS) is given as under:-

Sl. No.	No. of posts in each grade			Remarks
	1st	2nd	3rd	
101	6	1	7	1 Floating taken from IS
102	0	0	0	2 kept as floating being used in the training Centre 623 & 1000-1000.
103	7	1	0	1 Extra as floating taken from IS 1000.
104	8	0	2	
105	1	0	1	
106	3	0	3	2 kept as floating and being utilized in 1000 Division & 1000-1000.
107	2	0	2	1 kept as floating being utilized in 1000-1000.
108	3	0	3	2 Extra as floating taken from IS & 1000 Division.
109	1	0	1	1 floating post taken from 1000 Division.
110	23	2	27	

The following posts will be in Grade 100-1000 (IS):-

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 100/1000 100
 100/1000 100
 100/1000 100
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100/1000 0 0
 100/1000 100 100/1000 100
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(14)

Chief of Staff	1	Do be allotted Inter. Co.
Chief of Staff	2	OS/2-3 120 OS/2-3 120 OS/2-3 120
Chief of Staff	2	OS/2-3 120 OS/2-3 120, 120
Chief of Staff	3	OS/2-3 120 OS/2-3 120 OS/2-3 120
Chief of Staff Inter. Co.	1	Center Instructor/ Signal.



BSN/Divn.

5

SI/D-1 LKH
SI/D-2 LKH
SI/D-3 RE
SI/D-4 RI
SI/TG BTI

DEI/Divn.

15

SI/Most DLI
SI/Sec. HUT
SI/Tech Room DLI
SI/D-1/SRE
SI/Sec./TKJ
SI/ERI/CIB
SI/MZH
SI/ROK Sec.
SI/Sec./ADLS
SI/TKR (Sec.)
SI/D-1/ADLS
SI/Overhauling/ADLS
SI/Safety/DLI
SI/Panipat Sec.

FZR/Divn.

7

SI/FZR
SI/TK
SI/JUC
SI/Sec. LKH
SI/Sec. JUC
SI/Overhauling/FZR
SI/Tech. FZR.

LKO/Divn.

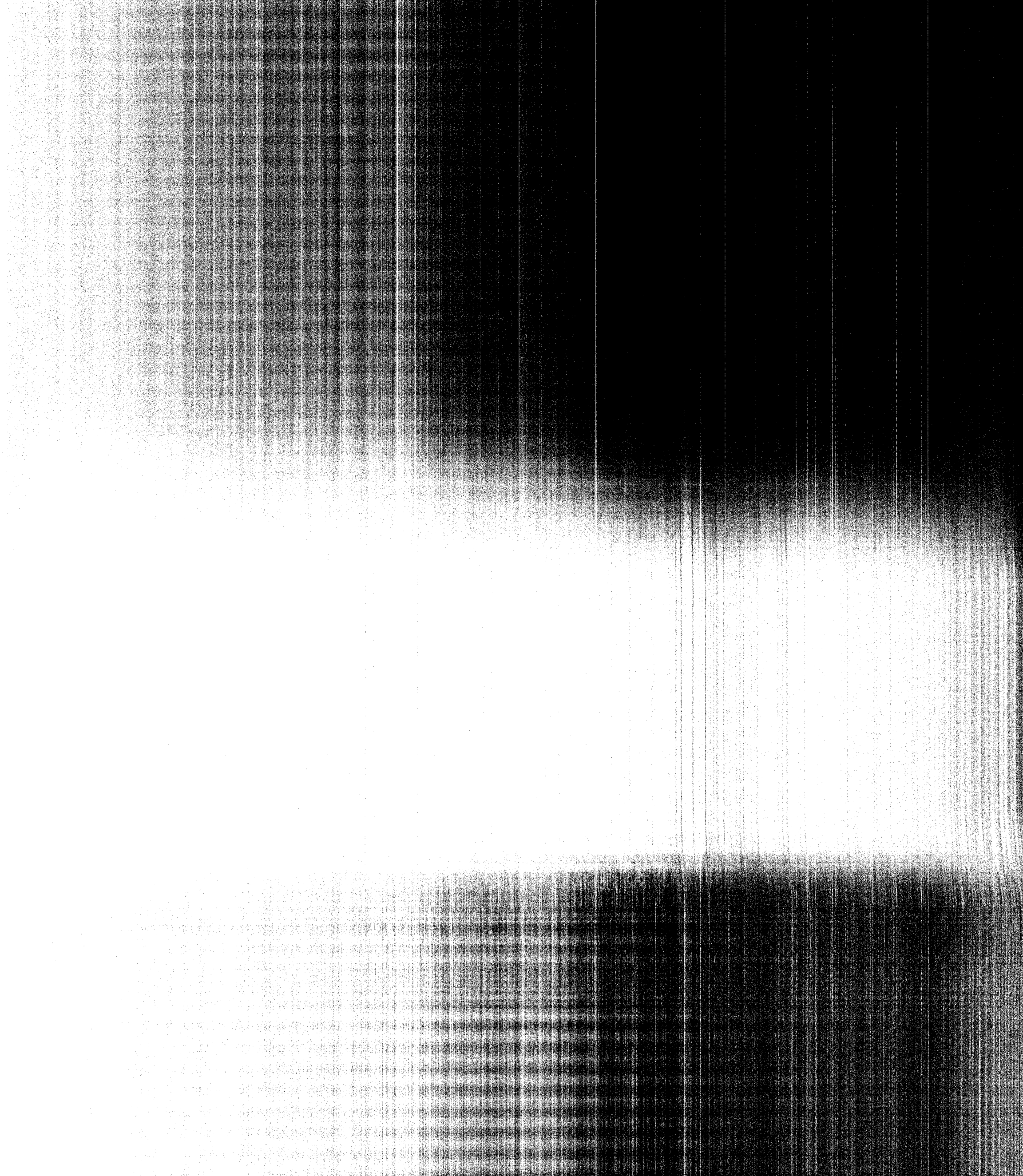
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SI/REL
SI/PER
SI/Sec. Dist ESB
SI/Sec. Control ESB
SI/Sec. PRG
SI/Overhauling LKO
SI/Most ESB
SI/Sec. LKO
SI/SLN at FD
SI/Sec./TEL
SI/FD
SI/TCH (Technical)
SI/II LKO

JU/Divn.

6

SI/Most Road at Jodhpur.
SI/Most Jodhpur
SI/Most Jodhpur
SI/Most at Jodhpur.



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1/1/1963

Note: 1. Posts for the resultant vacancies in Grade II arising out of the upgradation will be nominated by the divisions.

2. With the upgradation of 56 posts to Grade I. 700-703 (I), there will be simultaneous cancellation of 56 posts of Grade II. 704-709 (II). The cancellation will be made by the beneficiary division/units.

...the ... of ... of ...
 ... 025-720 ... in ... under ...

(Handwritten signature/initials)

Division	Posts allotted			Total, if any
	1st	2nd	3rd	
...	10	0	20	
...	7	0	7	
...	18	0	19	
...	4	3	7	
...	5	0	5	
...	13	0	13	
...	10	0	10	
April / stop	11	11	11	
	70	9	0	79

State in view of the additional posts allotted to ...
 ... the ...
 ... should be surrendered by ...
 these divisions.

...

जिस दि १९६८ ई. में १६०० मुद्रित है

काल है : १९६८

दि १९६८ ई.

१९६८



पुस्तक संख्या

०० निदेश

काल

पुस्तक संख्या १९६८ ई.

०० काल

०००००

काल १९६८

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काल १९६८

काल १९६८
काल १९६८,
काल १९६८ ।

काल १९६८ ई/१९६८/१९६८ (१९६८)

काल १९६८

काल १९६८

काल १९६८, काल १९६८, काल १९६८, काल १९६८, काल १९६८

काल १९६८ ई/१९६८/१९६८ (१९६८) काल १९६८, काल १९६८ ।

काल १९६८ ई/१९६८/१९६८ (१९६८) काल १९६८, काल १९६८ ।

काल १९६८ ई/१९६८/१९६८ (१९६८) काल १९६८, काल १९६८, काल १९६८, काल १९६८ ।

काल १९६८ ई/१९६८/१९६८ (१९६८) काल १९६८, काल १९६८ ।

काल १९६८ ई/१९६८/१९६८ (१९६८) काल १९६८, काल १९६८ ।

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काल १९६८ ई/१९६८/१९६८ (१९६८) काल १९६८, काल १९६८ ।

काल १९६८ ई/१९६८/१९६८ (१९६८) काल १९६८, काल १९६८ ।

18/5/60

ਦੇਸ਼-ਭਰੋਸੇ ਦੀ ਸਿਰ ਸਿਰ ਤੋਂ ਹਰ ਆਦਮੀ ਨੂੰ ਹਮੇਸ਼ਾ ਫਿਰ ਲੈ ਕੇ
 ਆਪਣੀ ਆਜ਼ਾਦੀ ਦੇ ਹੱਕ ਲਈ ਹੈ ਜਾਂਦਾ ਹੈ। ਜੇਕਰ ਅਸਲ ਵਿੱਚ ਹੋਵੇ
 ਤਾਂ ਹੀ ਅਸਲ ਵਿੱਚ ਅਸਲ ਵਿੱਚ ਹੈ। ਜੇਕਰ ਅਸਲ ਵਿੱਚ ਅਸਲ ਵਿੱਚ
 ਕਰਦਾ ਹੈ ਤਾਂ ਹੀ ਅਸਲ ਵਿੱਚ ਅਸਲ ਵਿੱਚ ਹੈ। ਜੇਕਰ ਅਸਲ ਵਿੱਚ
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 ਜੇਕਰ ਅਸਲ ਵਿੱਚ ਅਸਲ ਵਿੱਚ ਹੈ ਤਾਂ ਹੀ ਅਸਲ ਵਿੱਚ ਅਸਲ ਵਿੱਚ ਹੈ।

ਕੁਝ : ਹੋਰ ਕੀਤਾ ਨਹੀਂ ਹੋਵੇ ।

ਅਸਲ ਵਿੱਚ ਅਸਲ ਵਿੱਚ ਹੈ ।

ਜੇਕਰ ਅਸਲ ਵਿੱਚ
 ਅਸਲ ਵਿੱਚ ਅਸਲ ਵਿੱਚ (ਅਸਲ ਵਿੱਚ)

ਅਸਲ ਵਿੱਚ -

- 1- ਅਸਲ ਵਿੱਚ, ਅਸਲ ਵਿੱਚ ਹੈ ਅਸਲ ਵਿੱਚ 18 ਦਿਨਾਂ ਵਿੱਚ
 ਅਸਲ ਵਿੱਚ ।
- 2- ਅਸਲ ਵਿੱਚ, ਅਸਲ ਵਿੱਚ ਹੈ ਅਸਲ ਵਿੱਚ 18/2 ਦਿਨਾਂ ਵਿੱਚ
 ਅਸਲ ਵਿੱਚ ਹੈ, ਅਸਲ ਵਿੱਚ ।

.....

ਅਸਲ ਵਿੱਚ
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(58)
A

ANNUAL REPORT - 1960-61

REPORT OF THE DIRECTOR, GENERAL DEPT. OF AGRICULTURE (D)

1. Name of the Institution: State Agricultural University, Coimbatore

2. Date of the Report: 15/12/61

3. Title of the Report: Annual Report - 1960-61

4. Name of the Author: Director, General Dept. of Agriculture, Coimbatore

5

Sl. No.	Name of the Institution	Date of the Report	Title of the Report	Name of the Author	Address	City	State	Country	Postcode
1	State Agricultural University, Coimbatore	15/12/61	Annual Report - 1960-61	Director, General Dept. of Agriculture, Coimbatore	Coimbatore	Tamil Nadu	India	606 001	606 001
2	State Agricultural University, Coimbatore	15/12/61	Annual Report - 1960-61	Director, General Dept. of Agriculture, Coimbatore	Coimbatore	Tamil Nadu	India	606 001	606 001
3	State Agricultural University, Coimbatore	15/12/61	Annual Report - 1960-61	Director, General Dept. of Agriculture, Coimbatore	Coimbatore	Tamil Nadu	India	606 001	606 001
4	State Agricultural University, Coimbatore	15/12/61	Annual Report - 1960-61	Director, General Dept. of Agriculture, Coimbatore	Coimbatore	Tamil Nadu	India	606 001	606 001
5	State Agricultural University, Coimbatore	15/12/61	Annual Report - 1960-61	Director, General Dept. of Agriculture, Coimbatore	Coimbatore	Tamil Nadu	India	606 001	606 001
6	State Agricultural University, Coimbatore	15/12/61	Annual Report - 1960-61	Director, General Dept. of Agriculture, Coimbatore	Coimbatore	Tamil Nadu	India	606 001	606 001
7	State Agricultural University, Coimbatore	15/12/61	Annual Report - 1960-61	Director, General Dept. of Agriculture, Coimbatore	Coimbatore	Tamil Nadu	India	606 001	606 001
8	State Agricultural University, Coimbatore	15/12/61	Annual Report - 1960-61	Director, General Dept. of Agriculture, Coimbatore	Coimbatore	Tamil Nadu	India	606 001	606 001
9	State Agricultural University, Coimbatore	15/12/61	Annual Report - 1960-61	Director, General Dept. of Agriculture, Coimbatore	Coimbatore	Tamil Nadu	India	606 001	606 001
10	State Agricultural University, Coimbatore	15/12/61	Annual Report - 1960-61	Director, General Dept. of Agriculture, Coimbatore	Coimbatore	Tamil Nadu	India	606 001	606 001

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ALL INFORMATION CONTAINED HEREIN IS UNCLASSIFIED

(U.S. 11-11) 8 11-11 8

22. 4. 20 1973.

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Identification Number

... Police Officer.

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Union of India and others.

... Continued.

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100-443883-1

General Manager
(Signal & Solow)

W. Fly. Bertha House,
New York.

REB: Amount against the record of RE's for 1,700-500.

Ref. Your Letter No. 750 P/60/(2 11 3) Dt.20.10.64.

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With due regard I hope that I have not been
included on the panel of 22% L-750-600 circulated
with above letter.

I have not been furnished any adverse confidential report so far and there is no AIR case against me.

The operation is allocated from 1.1.54 for which confidential reports of 1942-53 are to be taken into account but no adverse confidential reports have been communicated to us till date.

I request that my depend's my place be considered on above grounds and my name may be placed on the panel of EE's D.700-800 in between Ed. J.S. GILL D.O.B. 22 and Ed. J.S. GILL D.O.B. 23).

Thanking you Sir in anticipation.

Yours Confidentially

(P. 2000)
Signal Inspector (Post)
1237.00000.

29.00.00.

◆ ◆ ◆ ◆

1972-1973

Application No. 11645 of 1934

Intro:

Pat Petition No. 5431 of 1934

1. Name of the person, aged about 44 years, son of
Late Mr. S. S. Sanyal, A/o 29-C, Railway Colony,
11 Road, Charing, Lucknow.

... P. Sanyal.

2. Name

1. Office in India through the General Manager,
Northern Railway, Lucknow, New Delhi.
2. General Manager (C), Northern Railway, Lucknow,
Lucknow, New Delhi.
3. Chief Electrical Signal & Telecommunication
Engineer, Northern Railway, Lucknow, Lucknow.
4. Asst. Secy, Signal Inspector Grade II, Northern
Railway, Lucknow.
5. Chief Secy, Signal Inspector Grade II, Lucknow
City Interlocking (Construction) Northern
Railway, Lucknow.
6. Asst. Secy, Signal Inspector Grade II, A/o
Divisional Signal & Telecommunication
Engineer, Divisional Railway Lucknow, Lucknow.
Northern Railway, Lucknow.
7. Asst. Secy, Signal Inspector, Grade II, A/o 70-C,
Lucknow, Northern Railway Colony,
Lucknow, Charing, Lucknow.

- (14/10)
8. H.C. Bhatia, Signal Inspector Grade II, C/o
Chief Signal & Tele-Communication Engineer,
Metropolitan Transport Project (Railways),
New Delhi..
9. Intiyas Ahmad, Signal Inspector Grade II, C/o
Senior Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's Office,
Northern Railway, Kharagpur, Lucknow.
10. A.K. Chakraborty, Signal Inspector, Grade II?
C/o Senior Divisional Signal & Tele-Communi-
cation, Divisional Railway Manager's Office,
Northern Railway, Allahabad.
11. P. Agarwal, Signal Inspector Grade II, C/o
Senior Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's Office,
New Delhi.
12. Anj Kumar, Signal Inspector, Grade II,
C/o Chief Signal & Tele-Communication
Engineer, (Construction), Laxmi House,
New Delhi.
13. J.P. Kumar, Signal Inspector Grade II,
C/o Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's Office,
Jodhpur.
14. K.K. Sharma, Signal Inspector (Instructor),
Signal & Tele-Communication Training School,
Northern Railway, Ghazabad.
15. R.R.P. Gupta, Signal Inspector Grade II
(Instructor) Signal & Tele-Communication
Training School, Northern Railway, Ghazabad.
16. S.M. J. Verma, Signal Inspector Grade II, Signal
Work Shop, Northern Railway, Ghazabad.

17. L.L. Jais, Signal Inspector Grade II,
Northern Railway, Tundla, District Agra.

18. P.N. Sankar, Signal Inspector Grade II, C/o
Senior Divisional Signal Tele-Communication,
Engineer, Divisional Railway Manager's Office,
Northern Railway, Gorakhpur.

... OPPOSITE PARTIES.

APPLICATION FOR WRIT

That for the detailed facts and the reasons
given in the writ petition supported by an Affidavit,
it is most respectfully prayed that the operation
of the Impugned Select List dated 20.10.1954 contained
in Annexure No. 1 may be stayed and the Opposite
Parties No. 1 to 3 may be restrained from implementing
the said list by means of issuing any posting orders
etc. in pursuance to the said Select List during the
pendency of the writ petition and an ad-interim order
to the same effect may also be passed in favour of the
Petitioner.

Enclomure Attached:

November 12, 1954.

(R.C. Sharma)
Advocate,
COUNSEL FOR PETITIONER.

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No.	Description	Amount
1.		1 - 10
2.		11 - 12
3.	 (... ..)	13 - 14
4.	 (... ..)	17 - 23
5.	 (... ..)	24 - 25
6.	 (... ..)	26 - 27
7.	 (... ..)	28 - 29

Handwritten signature/initials
A. H. ...

... ..
... 12. ...

(... ..)
... ..

Investigation conducted, and about 14 years, can be
into the U.S. Bureau, P/O 12-2, Railway Gallery,
all time, Chicago, Illinois.

... PROCEEDING.

WITNESSES

1. Chief of Police through the General Manager,
Northern Railway, North River, New York.
2. General Manager (P/O). Northern Railway, North
River, New York.
3. Senior Assistant Agent & Telecommunication
Engineer, Northern Railway, New York, Illinois.
4. S.A. Finn, Agent Inspector Grade II, Northern
Railway, New York.
5. Chief of Police, Agent Inspector Grade II, North
River, New York (Investigation) Northern
Railway, New York.
6. General Manager, Agent Inspector, Grade II, P/O
Senior Assistant Agent & Telecommunication
Engineer, Assistant Attorney General's Office,
Northern Railway, New York.
7. S.A. Finn, Agent Inspector, Grade II, P/O 12-2,
Type II, New York, Northern Railway Gallery,
New York, Chicago, Illinois.

8. Col. John, Signal Inspector Grade II, C/o
Chief Signal & Tele-Communication Engineer,
Interception Research Project (Railways),
New Delhi.
9. Major John, Signal Inspector Grade II, C/o
Senior Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's Office,
Northern Railway, Chandigarh, Punjab.
10. Col. John, Signal Inspector, Grade II,
C/o Senior Divisional Signal & Tele-Communi-
cation Engineer, Divisional Railway Manager's Office,
Northern Railway, Chandigarh.
11. ^H
^L Col. John, Signal Inspector Grade II, C/o
Senior Divisional Signal & Tele-Communication
Engineer, Divisional Railway Manager's Office,
New Delhi.
12. Maj John, Signal Inspector, Grade II, C/o
Chief Signal & Tele-Communication Engineer,
(Communication), India House, New Delhi.
13. Col. John, Signal Inspector Grade II, C/o
Divisional Signal & Tele-Communication Engineer,
Divisional Railway Manager's Office, Jaipur.
14. Col. John, Signal Inspector, (Instructor)
Signal & Tele-Communication Training School,
Northern Railway, Chandigarh.
15. Maj. John, Signal Inspector Grade II (Instructor)
Signal & Tele-Communication Training School,
Northern Railway, Chandigarh.
16. Col. John, Signal Inspector Grade II, Signal
Test Unit, Northern Railway, Chandigarh.

40

97. 10. 10. 1934. (Letter) Inspector Grade II, Northern
Railway, Amritsar, District Agent.

98. 10. 10. 1934. (Letter) Inspector Grade II, C/o
Central Divisional Signal Administration
Amritsar, Divisional Railway Manager's Office,
Northern Railway, Amritsar.

... OFFICE FILED.

LETTER FROM THE DISTRICT AGENT, AMRITSAR, DATED 10.10.34

The petitioner must show most respectfully
how to obtain an order.

1. That the present case petition is directed
against the order No. 1 of Signal Inspector Grade II
(10.10.34) allegedly passed in accordance with the
instructions contained in Railway Board's circular
Letter No. 1 of 10.10.34 dated 1.9.1934 for
placing their name in order of seniority in the panel
of Signal Inspector Grade II (10.10.34) totally
ignoring to consider the case of the petitioner although
he was fully eligible for the same. A true copy of the
order No. 1 of 10.10.34 issued on behalf of the
Railways Board is being furnished as Annexure-1
to this petition.

2. That the Railway Board vide its Letter No.
10.10.34/10.10.34 the letter dated 1.9.1934 in pursuance
to a Circular Order by the Railway Ministry, issued
concerning instructions pertaining to Group 'C'
categories for review and re-consideration of orders.
Under the other categories the review and
re-consideration of orders of Group 'C' categories are

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also to the file in the Signal & Tele-communication
Department. A true copy of Military Board's Circular
Letter dated 1.2.1954 and Letter No. 501-2/757-2 (encl.
13)/15.02 dated 2.5.54 issued by the General Manager
(b) sent to all concerned, circulated vide Divisional
Commander's Letter No. 501-2/757/2-2-1/153
dated June 16, 1954 to all concerned as permanently
to this unit position.

2. As a result of entire review and re-
consideration of Army "B" posts in Signal & Tele-communication
Department, 57 higher grade posts in the cadre
of Signal Inspector Grade I 15.000-500 were retained
for reposition.

3. When the General Manager (b) Sarah House,
New Delhi vide his Letter No. 754-2/15/75-3 (1-21-5)
dated 17.02.54 circulated the position regarding
reposition of posts of Signal Inspectors and also
published the list of cadre of Signal Inspectors as
on 1.0.1954. The distribution of posts of Signal
Inspector Grade I 15.000-500 was also published Division/
this vide. A true copy of General Manager (b)'s Letter
dated 17.02.54 referred to above is filed herewith as
permanently to this unit position.

4. When the positions on 1.2.1954 was selected
for appointment to the post of Signal Inspector Grade I 15.000-500 by the Military Service Commission, the position
of officer immediately completing 4 years regular service
was given the unit post No. 62.01.54.

5. When the positions of two regular monthly and
half monthly in the post of Signal Inspector Grade I 15.000-500 and
one and half in the cadre of Signal Inspector Grade I 15.000-500.

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10. That a competency test of Signal Interpreters was held on March 21, 1940 and was held on March 21 and 22, 1940. The petitioner duly appeared in the said test and was found suitable. The results of the competency test was published with General Manager (S)'s letter No. 724-1/107 (S-32-3) dated 23.3.1940. The name of the petitioner stands mention at Serial No. 12 in the said letter.

11. That immediately after the petitioner vide order dated 17.6.1940 secured from the Head Quarter Station, London a copy of the said, was directed to be posted as Signal Interpreter Grade II No. 223-720 in Eastern Division as assistant. The petitioner joined the post of Signal Interpreter Grade II on 26.7.1940.

12. That the usual, constant and integrity of the petitioner always remained above the mark and he was also confirmed as Signal Interpreter Grade II. The petitioner was never awarded/has obtained any punishment/ever received any during his entire service period. The entire service record of the petitioner is wholly satisfactory.

13. That a competency list of Signal Interpreters was a 28.1.1940 was published with General Manager (S)'s letter No. 724-1/107 (S-32-3) dated 3.6.40. The name of the petitioner in the said competency list stands given at Serial No. 110 whereas the names of applicants parties No. 6 to 17 are Serials 111, 112, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130 and 131 respectively. The name of applicant party No. 18 does not stand given anywhere in the said competency list and he is also junior to the petitioner as applicant parties No. 6 to 17. A copy of the said list is attached to the competency

A/289

28. That the petitioner's letter dated 3.5.1954 claiming the
possession of the petitioner vis-a-vis his
family is filed in suit No. 10000/1954 in this
court.

29. That under the restructuring scheme contained
in Annexure No. 2 the benefit of upgradation as a
consequence of review and restructuring of cadre was
to be allowed w.e.f. 1.1.1954 and they pay of the staff
collected and posted against the additional higher grade
posts will have to be fixed under Rule 2010-3 (P.O.-3-3)
Indian Military Establishment Code Volume III w.e.f.
1.1.1954.

30. That in order to implement the restructuring
scheme expeditiously the procedure for collection was
simplified and in para 4.1 of Military Board's Letter
dated 1.3.1954 contained in Annexure No. 2 it was
provided that the existing collection will be based only
on scrutiny of service record without holding any
written or oral vis-a-vis test.

31. That the opposite party No. 3 allegedly held
the collection according to the instructions of the
Military Board contained in Annexure No. 1 on the basis
of confidential reports and collected 57 Signal Inspector
including opposite parties No. 4 to 13 for placing them
on the panel of Signal Inspector Grade I (C.O.-3-3) for
their posting against the vacant posts.

32. That while considering the cases of the Signal
Inspectors Grade I, C.O.-3-3 for collecting them to
place on the panel of Signal Inspector Grade I C.O.-3-3
the opposite party No. 3 did not consider the case of
petitioner and admittedly approached him with his son

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10. That in the exercise of discretion and the power of being called in question and being called in question and a preliminary right the law of the land and the opposite party No. 2 acted illegally in not considering the case of the petitioner.

11. That the case of the opposite party No. 2 involving the opposite parties No. 4 to 10 without considering the case of the petitioner though he was fully eligible for the same and had a preliminary right otherwise the petition offends the constitutional guarantee afforded under Articles 14 and 16 of the Constitution of India and the impugned collect 2170 contained in Article No. 1 so far as it relates to opposite parties No. 4 to 10 is wholly arbitrary and discriminatory.

12. That even otherwise also the petitioner's services should have been considered and there being no other valid and legal material, he could not have been excluded from the collection for promotion.

13. That since the regulation does not involve any element of discretion, the petitioner was entitled to all benefits of regulation No. 1 of 1954 without any collection and the opposite parties committed illegality in doing otherwise.

14. That in regulation the existing conditions furnished along with their list are placed on the 1st page of the petition under restructuring column and collection is required at all. The impugned collect is wholly arbitrary and illegal for.

(5)

10. That the petitioner feeling aggrieved with the select list contained in Annexure No. 1 preferred representation dated 23.10.54 but neither any action has been taken in that behalf nor any orders, if passed, have been communicated to the petitioner. A true copy of petitioner's representation dated 23.10.54 is filed herewith as Annexure No. 2 to this writ petition.

11. That the post of Deputy Inspector Grade I, 7070-500 is a fixed quarter controlled post. The opposite parties Nos. 2 and 3 are expected to issue necessary posting orders in pursuance to Annexure No. 1. However, no posting order till date has been issued in pursuance to Annexure No. 1 and the same is still unimplemented.

12. That in case the opposite parties are not satisfied from giving effect to the select list contained in Annexure No. 1 as far as it relates to opposite parties Nos. 4 to 13, the petitioner will suffer an irreparable loss in as much as the opposite parties Nos. 4 to 13 will become aggrieved to the petitioner.

13. That the petitioner feeling aggrieved and having no other alternative efficacious remedy has to prefer the present writ petition on the following correct grounds:-

* * * * *

(1) That the petitioner being fully eligible and senior to opposite parties Nos. 4 to 13 has a preferential right and being considered in the selection and the opposite party No. 2 acted illegally in selecting opposite parties Nos. 4 to 13 without considering the

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one of the witnesses.

(iii) During the case of opposite party No. 2 regarding to a claim the case of the petitioner while considering the case of previous parties to the opposite parties Nos. 3 to 14 is wholly arbitrary and clerical-actary and is hit by the provisions of Articles 14 & 16 of the Constitution of India.

(iv) During the petitioner's service record through the various authorities, his integrity having been always established and no adverse entry being ever commu-icated, there was no valid and true material on the basis of which the petitioner could have been subjected to such and suspended by the parties.

(v) During the acquisition case not involve any element of punishment and the relating condemned employees alongwith their dependents are placed on the highest grade scale allowed under the restructuring case to and no collection of all is legally required.

(vi) During the proposed project list and the collection is wholly arbitrary, illegal for and illegal and is against the very spirit of representation.

— 22/11/2014 —

It is most respectfully prayed that the Hon'ble Court may graciously be pleased to:-

(a) Issue a writ, declaration or order in the nature of certiorari (quashing) the proposed project list and the collection contained in Annexure No. 1.

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(a) having a date, signature or order in the
name of the person controlling the opposite parties Nos.
1 to 3 to consider the case of the petitioner in
reference to opposite parties Nos. 4 to 10 for allowing
the the benefit of approximation No. 1.1.1111 under
the existing law.

(b) any other writ, direction or order which
is deemed fit and proper under the facts and circum-
stances of the case may also be issued in favour of the
petitioner.

Witness

Attestation R. O. 1111.

(L.O. 1111)

Attestation for the purpose of the law.



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ਕੇ ਭੇ ਗਏਗੇ ਜਾਂ ਫਿਰ ਉਸ ਪ੍ਰਤਿਬੰਧ ਦੇ ਅਧੀਨ

ਕਾਨੂੰਨ ਦੇ ਅਧੀਨ

ਜਿਸ ਵਿਸ਼ੇਸ਼ ਤੌਰ

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ਪ੍ਰਤਿਬੰਧ ਅਧੀਨ

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ਜਿਸ ਦੇ ਅਧੀਨ 1900/100(1)(1) (1) (1)

ਜਿਸ ਦੇ ਅਧੀਨ 1900-1000

ਜਿਸ ਦੇ ਅਧੀਨ

ਜਿਸ ਦੇ ਅਧੀਨ, ਜਿਸ ਦੇ ਅਧੀਨ, ਜਿਸ ਦੇ ਅਧੀਨ, ਜਿਸ ਦੇ ਅਧੀਨ, ਜਿਸ ਦੇ ਅਧੀਨ, ਜਿਸ ਦੇ ਅਧੀਨ

ਜਿਸ ਦੇ ਅਧੀਨ ਜਾਂ ਜਿਸ ਦੇ ਅਧੀਨ ਜਿਸ ਦੇ ਅਧੀਨ, ਜਿਸ ਦੇ ਅਧੀਨ, ਜਿਸ ਦੇ ਅਧੀਨ

ਜਿਸ ਦੇ ਅਧੀਨ ਜਾਂ ਜਿਸ ਦੇ ਅਧੀਨ ਜਿਸ ਦੇ ਅਧੀਨ, ਜਾਂ ਜਿਸ ਦੇ ਅਧੀਨ ਜਾਂ ਜਿਸ ਦੇ ਅਧੀਨ

ਜਿਸ ਦੇ ਅਧੀਨ ਜਿਸ ਦੇ ਅਧੀਨ, ਜਾਂ ਜਿਸ ਦੇ ਅਧੀਨ ਜਿਸ ਦੇ ਅਧੀਨ

ਜਿਸ ਦੇ ਅਧੀਨ ਜਾਂ ਜਿਸ ਦੇ ਅਧੀਨ ਜਿਸ ਦੇ ਅਧੀਨ (ਜਿਸ ਦੇ ਅਧੀਨ) ਜਿਸ ਦੇ ਅਧੀਨ, ਜਿਸ ਦੇ ਅਧੀਨ

ਜਿਸ ਦੇ ਅਧੀਨ ਜਾਂ ਜਿਸ ਦੇ ਅਧੀਨ ਜਿਸ ਦੇ ਅਧੀਨ (ਜਿਸ ਦੇ ਅਧੀਨ) " " "

ਜਿਸ ਦੇ ਅਧੀਨ, ਜਿਸ ਦੇ ਅਧੀਨ (ਜਿਸ ਦੇ ਅਧੀਨ) " " "

ਜਿਸ ਦੇ ਅਧੀਨ ਜਿਸ ਦੇ ਅਧੀਨ ਜਿਸ ਦੇ ਅਧੀਨ 1900-1000 (1.1.1)

ਜਿਸ ਦੇ ਅਧੀਨ ਜਿਸ ਦੇ ਅਧੀਨ

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ਜਿਸ ਦੇ ਅਧੀਨ ਜਿਸ ਦੇ ਅਧੀਨ 1900-1000 (1.1.1)

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ਸਰਕਾਰੀ ਕਮਰਾ - 101/02/ਸ਼੍ਰੀਮਤੀ/3 ਨਿਰਮਿਤ 1980 ਦੀ ਜ

ਕਮਰਾ ਦੇ ਨਿਰਮਿਤ 9.9.80 ਦੇ ਆਰਡਰ 908/899-90-ਕਮਰਾ

(ਫੀ.ਫੀ.) ਦੇ ਅਨੁਸਾਰ ਕਮਰਾ ਨਿਰਮਿਤ ਕੀਤਾ ਗਿਆ ਹੈ।

ਕਮਰਾ ਦੀਆਂ ਸਾਰੀਆਂ ਸਹੂਲਤਾਂ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

ਕਮਰਾ ਦੀਆਂ ਸਾਰੀਆਂ ਸਹੂਲਤਾਂ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

ਕਮਰਾ 101-900 (ਫੀ.ਫੀ.) ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

1- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

2- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

3- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

4- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

5- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

6- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

7- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

8- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

9- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

10- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

11- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

12- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

13- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

14- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

15- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

16- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

17- ਫੀ.ਫੀ. ਕਮਰਾ ਦੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ।

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१. श्री गुरुदेव (२०.००) श्री गुरुदेव (२०.००)
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4/5/5

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Letter No. 10-111/102/103. Cited Subject,
 "The State of California and the Federal Government."

The State of California and the Federal Government
 (Cited Subject)

A copy of the letter No. 10-111/102/103/104 is being furnished to the Commission regarding
 the State of California, the letter No. 10-111/102/103/104 is being furnished for
 information and advisory action.

8. The Military Board desires that restructuring
 and posting of staff after the first process of selection
 should be completed expeditiously. A monthly progress report
 for implementation of these restructuring orders may please
 be sent to this office by 20th of each month starting from
 the day of the first process in a 2-4 cover
 addressed to 10-111/102/103/104 to enable the position being put up
 to be in the best and also to advise the position to 10-111/102/103/104.

9. As directed by the Military Board in para 7 of
 this letter, the first attempt selection grade posts are
 not to be interrupted covered by them and orders should be
 adjusted against (para 1 post). Any holders of non-structure
 selection grade posts not to adjusted will continue to
 hold in same posts as per para 7 to this till next review.
 Details of such cases should be advised to this office for
 further attention to 10-111/102/103/104.

10. As regards provisions of funds necessary
 for the first process in para 10 of the letter, may
 please be advised.

15/6/61

1. The first of the two main points raised in the letter of 10.1.61 is that the Commission should be asked to consider the possibility of a permanent arrangement for the exchange of information between the two countries.

2. The second of the two main points raised in the letter of 10.1.61 is that the Commission should be asked to consider the possibility of a permanent arrangement for the exchange of information between the two countries.

3. The third of the two main points raised in the letter of 10.1.61 is that the Commission should be asked to consider the possibility of a permanent arrangement for the exchange of information between the two countries.

4. The fourth of the two main points raised in the letter of 10.1.61 is that the Commission should be asked to consider the possibility of a permanent arrangement for the exchange of information between the two countries.

5. The fifth of the two main points raised in the letter of 10.1.61 is that the Commission should be asked to consider the possibility of a permanent arrangement for the exchange of information between the two countries.

6. The sixth of the two main points raised in the letter of 10.1.61 is that the Commission should be asked to consider the possibility of a permanent arrangement for the exchange of information between the two countries.

7. The seventh of the two main points raised in the letter of 10.1.61 is that the Commission should be asked to consider the possibility of a permanent arrangement for the exchange of information between the two countries.

8. The eighth of the two main points raised in the letter of 10.1.61 is that the Commission should be asked to consider the possibility of a permanent arrangement for the exchange of information between the two countries.

9. The ninth of the two main points raised in the letter of 10.1.61 is that the Commission should be asked to consider the possibility of a permanent arrangement for the exchange of information between the two countries.

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Section 3	John Doe	Section 4
Section 5	John Doe	Section 6

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30 प्र० लोक सेवा अधिकरण नं० (2), (3), (4), (5), (6), (7)
छठवीं मंजिल जवाहर भवन, उत्तर प्रदेश
लखनऊ।

निदेशक याचिका संख्या

- नोटिस :-

श्री- ----- दावेदार

प्रति

----- प्रतिवादी

चूंकि उपर लिखे दावेदार ने उत्तर प्रदेश लोक सेवा(अधिकरण) अध्यादेश, 1975

(सं० 23, 1975) के अन्तर्गत आपके विरुद्ध इस अधिकरण के समक्ष निदेश याचिका
प्रस्तुत की है, अतः आपको सूचित किया जाता है कि आप दिनांक को

प्रातः 10 बजे अपना प्रति उत्तर प्रति शपथपत्र (Counter Affidavit Written
Statement) प्रेषित कर दें तथा उसकी एक प्रति दावेदार को रजिस्ट्री डाक से
भेज दें अथवा दे दें।

विदित हो कि आपको स्वयं अथवा किसी प्राधिकृत लोक सेवा अथवा विधि
व्यवसाई के उक्तस्थित होने की दशा में कार्यवाही आपकी अनुपस्थिति में की जायगी।

याचिका एवं अन्य कागजात की प्रतिलिपि संलग्न की जाती है। अधिकरण
में जो अन्तरिम आदेश पारित किया है उसकी प्रतिलिपि भी संलग्न की जाती है।

आज्ञा से

दिनांक

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अधीक्षक लोक सेवा अधिकरण
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